

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
EXECUTION APPLICATION NO. 44 OF 2023  
IN  
ORIGINAL APPLICATION NO. 407 OF 2015

IN THE MATTER OF:

SHAILESH SINGH

...APPLICANT

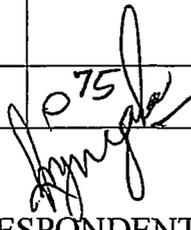
VERSUS

THE SURYAA HOTEL & ORS.

...RESPONDENTS

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RESPONDENT NO. 1

THROUGH

*Mansi Chadha*  
MANSI CHADHA [D-1318/2005],  
ADVOCATE FOR RESPONDENT NO. 1  
161, LCB-I, DELHI HIGH COURT  
NEW DELHI-110003, MOB: 9910772005  
Email: chadhaandassociates@rediffmail.com

New Delhi  
Dated: 22.07.2024

BEFORE THE NATIONAL GREEN TRIBUNAL  
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VERSUS

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...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 1 THE SURYAA HOTEL**

**MOST RESPECTFULLY SHOWETH:**

**PRELIMINARY SUBMISSIONS:**

1. That the present Execution Petition is not maintainable against the Respondent No. 1 Hotel. No reliefs as prayed in the present Execution Petition can be granted against the Respondent No. 1 Hotel. The Petitioner has filed the present Execution Petition for execution of Order dated 23.08.2018 passed by this Hon'ble Tribunal in O.A. No. 407 of 2015. The said Original Application was filed by the Petitioner against the answering Respondent herein and also against other similarly situated Hotels and other government authorities. In this regard, the Respondent No. 1 Hotel humbly submits the following facts which clearly show that there is no contravention by the Respondent No. 1 Hotel with regard to the allegations as made by the Petitioner in the Petition under reply, in which execution of the Order is sought: -

- (a) That the Respondent No. 1 Hotel started facing a very serious water seepage issue in the Hotel basement area in the year 2010. As the water was flowing into the Basement of Respondent No. 1 Hotel and was very dangerous with regard to the Basement area as well as the property/building of the hotel due to the damages caused to the basement including the weakening of the superstructure on which the entire building is standing, the Respondent No. 1 Hotel tried to go into the root cause of this serious issue and after due investigation, Respondent No. 1 Hotel came to the conclusion that due to the extreme high ground water level in this vicinity of the area in which Respondent No. 1 Hotel is situated and which is near to Yamuna River, the seepage issue is reoccurring. Areas like New Friends Colony, Sidharth Enclave, Okhla Area, Sukhdev Vihar, Maharani Bagh etc. which places are surrounding the New Friends Colony where the Respondent No. 1 Hotel is situated is arm length close to River Yamuna and as such extreme high ground water level is the main cause of the water seepage in these areas.
- (b) In this regard, the Respondent No. 1 Hotel wrote to all the concerned Govt. authorities to resolve this major issue and accordingly a survey was made by the authorities in these areas and finally they came to a conclusion that this problem can be solved, if the hotel including the other incumbents of the said various affected places, where the ground water level is high and the same can be solved if the Hotel was concerned to remove the excess water from time to time.

- (c) In this regard, the Central Ground Water Authority (CGWA) sent a Communication vide their letter No. 7-4/CGWB/SUO/ ND/ST/525 dated 06.10.2015 to the Respondent No. 1 Hotel and other relevant authorities that excess water need to be removed from the affected areas through the bore-well to maintain the water level. Copy of Communication vide their letter No. 7-4/CGWB/SUO/ ND/ST/525 dated 06.10.2015 is annexed hereto as **Annexure-R1/A**.
- (d) It is submitted that although the Respondent No. 1 Hotel already has Delhi Jal Board Water Connection to run the daily hotel operation, but as the Respondent No. 1 Hotel is bound to use the ground water for removal of the excess water from the basement area as suggested by the CGWA which was the solution to maintain the required ground water level in the basement area. The Respondent No. 1 Hotel acted upon the said suggestion of CGWA and was able to maintain the required ground water level in the basement area of the Respondent No. 1 Hotel.
- (e) It is humbly submitted that various Petitions were also filed before the Hon'ble Delhi High Court and before this Hon'ble Tribunal by the residents of Sidharth Extension and Sukhdev Vihar areas, which areas are near to the vicinity of the Respondent No. 1 Hotel i.e. New Friends Colony/Friends Colony/ Maharani Bagh/Sukhdev Vihar etc. with regard to the high ground water level in the area causing severe seepage in the basement area and damaging the structure of the constructed buildings. Hon'ble High Court and this Hon'ble Tribunal took cognizance of water logging problems and directed the CGWA to study the problem in these areas. Copy of

Communications dated 17/18.09.2015 is annexed hereto as **Annexure-R1/B.**

- (f) It is respectfully submitted that from the very beginning the Respondent No. 1 Hotel has the permission from the Central Ground Water Authority which was constituted under Section 3(3) of Environment (Protection) Act, 1986 certifying that the bore-well/tube-well/motorized dug-well/DG cum Bore-well/Hand pump/filter point as per the details given thereon has been registered with the Central Ground Water Authority the terms and conditions of the grant said registrations are also mentioned in the said certificate. Copy of the Certificate of Registration of Wells bearing Reg. No. DLOFCT/43302 & No. DLOFCT/43303 in favour of the Respondent No. 1 Hotel issued by CGWA is annexed hereto as **Annexure-R1/C (Colly.)**.
- (g) That it is humbly submitted that the said Certificate and Permission of Bore-Well is continuing with the Respondent No. 1 Hotel. In view of the above submissions, it is wrong on the part of the Petitioner to allege that there is illegal extraction of ground water by the Respondent No. 1 Hotel.
- (h) It is also submitted that the Respondent No. 1 Hotel is getting the bills from Delhi Jal Board for the water consumption. It is also submitted that the Respondent No. 1 Hotel is paying the additional sewerage maintenance charges which comes under the jurisdiction of DJB besides supplying the water to the Respondent No. 1 Hotel for the use and consumption in the hotel and this charge being paid,

there is no illegal act by the Respondent Hotel and there is no contravention of the Environment Act as alleged by the Petitioner.

- (i) That the relevant part of Communication dated 06.10.2015 issued by CGWB inter alia states as under: -

*“This has reference to the above cited letter regarding seepage in the basement of Hotel Suryaa premise. In pursuance of National Green Tribunal OA No. 253 regarding water logging problem in Sukhdev Vihar and directed Central Ground Water Authority to study the problem and submit report. In this connection field visit by the officers from GGWB was carried out in the adjoining areas like Sukhdev Vihar, New Friends Colony and Okhla Phase-It is incorrect to suggest that. It was observed that ground water level monitored at Hotel Suryaa was 4.5 meter below ground level and in surrounding areas it was 3 meter below ground level and seepages were observed in the basement of buildings including Hotel Surya. In view of this it is suggested to utilize ground water through pumping from existing wells and avoid any direct recharge to the aquifer (Soil). However, Rain water may be stored in storage tanks on the surface.*

*In this regard CGWA has advised Govt. of NCT of Delhi to take immediate action to lower the ground water level by encouraging withdrawal of ground water and by issuing directions to stop artificial recharge in the affected areas.”*

- (j) That it is respectfully submitted that the Respondent No. 1 is fully committed to the cause of Environment & Pollution Control and all necessary measures to control pollution and permissions from concerned authorities including Delhi Pollution Control Committee under Water Prevention & Control of Pollution Act, 1974 and registration for tube wells from Central Ground Water Board have been obtained. The Respondent No. 1 has also installed flow meters

at both tube wells and Sewage Treatment Plant. The Respondent No. 1 has also entered into an MOU with MCD to maintain the public park adjacent to the premises of the Respondent where treated waste water from STP of the Respondent is partly used for watering plants and grass. It is also in knowledge of the Petitioner through DPCC that the Respondent No. 1 has two tube wells registered with Central Ground Water Authority and it has a valid consent obtained from DPCC. The Respondent No. 1 is also paying regularly additional sewerage charge to Delhi Jal Board for drawing water from the said both tube wells besides paying water cess on entire water consumption as per bill raised by Delhi Pollution Control Committee under Water (Prevention & Control of Pollution) Cess Act, 1977 as amended in the year 2003.

- (k) It is also submitted that the Ground Water Level in the area where the Respondent No. 1 Hotel is situated is rising since last few years and causing threat to the structures of the Respondent No. 1 and others in the said area including Sukhdev Vihar and Siddhartha Enclave and therefore, the Central Ground Water Board has recommended that:
- (i) Water table needs to be lowered through pumping of existing wells to maintain the ground water level at a depth say 8 m bgl (below ground level) so that it does not affect basement of building,
  - (ii) Pumping schedule should be intensified during monsoon season (July-Oct),

- (iii) Ground Water pumping by the people may be encouraged in localized area,
- (iv) Artificial recharge measures should be immediately stopped in these area,
- (v) Construction of basement in buildings should be discouraged in the area.

The above recommendations are made by the Central Ground Water Board in its report filed before this Hon'ble Tribunal in September 2015 in O.A. No. 253 of 2015 titled as Tribunal on its own motion Vs. GNCT of Delhi & Ors. According to the said Report Ground Water Level at the premises of Respondent No. 1 is only 4.37m below ground level. Relevant extract of the Report regarding findings, recommendations and levels on ground water at 32 locations is annexed as **Annexure-R1/D**.

- (1) It is also humbly submitted that as per Section 9(h) under Chapter III of the Delhi Water & Sewer (Tariff and Meeting) Regulations, 2012, the additional sewer charges are defined as: -

“Additional sewer charge’ is levied from consumer who are using ground water and/or water from any other source in addition to the water supplied by the Board, thus generating more sewage as compared to the volumetric consumption recorded by the meter, as per the rates prescribed in Annexure-II of Schedule-II”.

Maximum permitted/authorized effluent discharge by DPCC and corresponding withdrawal of water from available source is duly

permitted by the Delhi Pollution Control Committee through its consent order and therefore discharge of effluent treated up to prescribed standards and corresponding water consumption from authorized sources as already submitted could in no way be construed as an act to degrade environment as alleged. The said allegation is absurd and incorrect in view of the fact that ground water in the area of South East Delhi of NCT of Delhi is found continuously rising over a period of last few years due to less net withdrawal of ground water as compared to recharge potential as per report of the Central Ground Water Board. The matter of rising ground water table in Siddharth extension area of South East District of NCT of Delhi was also the subject matter in the matter of Mohan Lal Ahuja Vs. Delhi Jal Board in WP(C) 7957 of 2014. Hon'ble High Court was informed by Delhi Jal Board that it cannot utilize said ground water found in Siddharth Extension area.

- (m) The Central Ground Water Board on 18.09.2015 has also informed Secretary Environment, Government of Delhi after hydrological investigations in Siddharth Extension, Sukhdev Vihar, Okhla Phase-III, and New Friends Colony that 63000 cubic meter ground water should be dewatered for 60 days and immediate action by concerned state agencies be taken to lower ground water table in affected areas by encouraging withdrawal of ground water and to immediately stop artificial recharge measures in these areas.
- (n) The Respondent No. 1 Hotel not only has a STP to treat entire effluent as per DPCC norms but also has a sewer connection from Delhi Jal Board. The premises of the Respondent No. 1 Hotel is

covered by sewer network of Delhi Jal Board in to which obtaining connection by the Respondent No. 1 is compulsory as per DJB Rules. In fact, the Respondent No. 1 has also gone ahead voluntarily to enter into an MOU with MCD for maintaining municipal park by side of the premises of the Respondent No. 1 where treated effluent from STP of the Respondent No. 1 Hotel is partly used for horticultural purpose apart from its use in lawns, cooling tower and water closets of the Respondent Hotel. These measures have in fact reduced consumption of water by Respondent No. 1. It is also submitted that the premises of the Respondent No. 1 has been inspected by the DPCC and other officials from time to time and nothing objectionable was observed during the said inspections.

- (o) It is also submitted that ground water is drawn by the Respondent No. 1 Hotel from both tube wells and supply from Delhi Jal Board only as per requirement and treated water is also reused partly as duly permitted by DPCC through consent order. The treated waste water from the premises of the Respondent No. 1 Hotel is authorized to be discharged into public sewer maintained by Delhi Jal Board and a part of it is also reused as already explained. All the required information has been provided to Central Ground Water Authority for obtaining registration of both tube wells installed in the premises in Hotel.
- (p) In view of the above submissions, it is wrong on the part of the Petitioner to allege that there is illegal extraction of ground water

by the Respondent No. 1 Hotel and the present execution petition filed against the Respondent No. 1 Hotel may kindly be dismissed.

**PARA-WISE REPLY ON MERITS**

1. That in reply to the contents of paragraph 1 of the Petition under reply, it is submitted that that the present execution petition is not maintainable against the Respondent No. 1 Hotel as the Respondent No. 1 Hotel has complied with all the directions as made by the Hon'ble Courts and this Tribunal from time to time.
2. That in reply to the contents of paragraph 2 of the Petition under reply, the Respondent No. 1 craves leave of this Hon'ble Tribunal to refer and rely on the contents of reply filed on behalf of the Respondent No. 1 to the O.A. No. 407 of 2015. The contents of the same are not being repeated herein for the sake of brevity and the same may be treated as part and parcel of the present reply. Certified copy of Reply on behalf of Respondent No. 1 Hotel dated 24.11.2015 along with documents filed in O.A. No. 407 of 2015 is collectively annexed as **Annexure-R1/E (Colly.)**.
3. That in reply to the contents of paragraph 3 of the Petition under reply, it is submitted that that the present execution petition is not maintainable against the Respondent No. 1 Hotel as the Respondent No. 1 Hotel has complied with all the directions as made by the Hon'ble Courts and this Tribunal from time to time. As such the prayers made therein are not maintainable against the Respondent No. 1, hence the execution petition

against the Respondent No. 1 is liable to be rejected with costs throughout.

4. That the contents of paragraph 4 of the Petition needs no reply as the same is part of judicial pronouncements. However, it is submitted that the Respondent No. 1 had already complied with the directions of this Hon'ble Tribunal.
- 5-6. That the contents of paragraphs 5 & 6 of the Petition need no reply as the same is not related to the answering Respondent No. 1 Hotel.
7. That in reply to the contents of paragraph 7 of the Petition, it is submitted that the Respondent No. 1 had already complied with the directions of this Hon'ble Tribunal.
8. That the contents of paragraph 8 of the Petition need no reply as the same is not related to the answering Respondent No. 1 Hotel.
9. That in reply to the contents of paragraph 9 of the Petition, it is submitted that the Petitioner has misused the process of RTI to seek select information and DPCC has erred in providing personal information of the Respondent (Third Party under RTI Act) to the Petitioner without obtaining prior permission of the Respondent No. 1 as per Section 8 of the RTI Act.
10. That the contents of paragraph 10 of the Petition need no reply as the same is not related to the answering Respondent No. 1 Hotel.
- 11-12 That the contents of paragraphs 11 & 12 of the Petition need no reply as the same is part of judicial pronouncements. However, it is submitted that

the Respondent No. 1 had already complied with the directions of this Hon'ble Tribunal.

- 13-14 That the contents of paragraphs 13 & 14 of the Petition need no reply as the same is not relating to the Respondent No. 1 as the Respondent No. 1 had already complied with the directions of this Hon'ble Tribunal.
15. That in reply to the contents of paragraph 15 of the Petition under reply, it is submitted that that the present execution petition is not maintainable against the Respondent No. 1 Hotel as the Respondent No. 1 Hotel has complied with all the directions as made by the Hon'ble Courts and this Tribunal from time to time.
16. That the contents of paragraph 16 of the Petition is totally false, wrong and denied. The present Execution Petition is liable to be dismissed as threshold. The Petitioner has filed the present execution petition without any basis or knowledge and the same is not maintainable. The present Petition is totally an abuse of process of law and Court. The Respondent No. 1 Hotel reserve its right to claim compensation for defamation against the Petitioner for causing damage to its reputation and goodwill by filing such false, baseless, concocted Petition.

### **GROUND**

There is no valid ground in favour of the Petitioner to file the present Execution Petition, and the same is liable to be dismissed against the Respondent No. 1 Hotel as the Respondent No. 1 had already complied with the directions of this Hon'ble Tribunal.

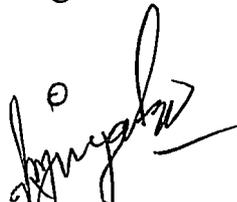
That all the prayers made in the Petition under reply are not maintainable against the Respondent No. 1 Hotel as the Respondent No. 1 Hotel has complied with all the directions as made by the Hon'ble Courts and this Tribunal from time to time. Hence, the present Execution Petition filed against the Respondent No. 1 Hotel is liable to be dismissed with costs throughout.

That without prejudice to what has been stated that the Petitioner has not come to this Hon'ble Tribunal with clean hands and has not disclosed why the other Respondents/ Hotels are deleted in this Petition.

**PRAYER**

It is therefore, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the Execution Petition as filed against the Answering Respondent No. 1 Hotel together with costs throughout in favour of the Respondent No. 1 and against the Petitioner.

It is prayed accordingly.



RESPONDENT NO. 1

THROUGH

*Mansi Chadha*  
MANSI CHADHA [D-1318/2005],  
ADVOCATE FOR RESPONDENT NO. 1  
161, LCB-I, DELHI HIGH COURT  
NEW DELHI-110003, MOB: 9910772005  
Email: chadhaandassociates@rediffmail.com

New Delhi  
Dated: 22.07.2024

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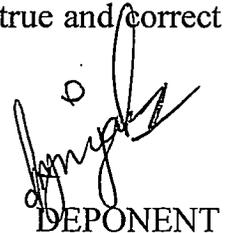
...RESPONDENTS

AFFIDAVIT

I, Ramanand Juyal, S/o Late Shri D. R. Juyal, Aged about 66 years, R/o B-108, Sector-122, Noida, Gautam Buddha Nagar, UP-201301 do hereby solemnly affirm and declare as under:-

1. That I am the Manager, Corporate Affairs, of the Respondent No. 1 Hotel. I am well conversant with the facts and circumstances of the present case and am duly authorised and competent to swear this Affidavit.
2. That the contents of accompanying Reply to the Execution Petition are true and correct to my knowledge derived from the official records.
3. That the Annexures filed along with the present Reply is true and correct copies to their respective originals.



  
DEPONENT

VERIFICATION: -

Verified at New Delhi on this the 23<sup>rd</sup> day of July 2024 that the facts stated in the above Affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

*Mansi Madan, Adv.  
D-13/18/2005.  
I identify the deponent who has put the thumb impression in my presence.*

23 JUL 2024

*[Signature]*  
DEPONENT



CERTIFIED THAT THE DEPONENT  
Shri/Smt./Km..... *Ramendra Jyoti*  
S/o.W/o.D/o.Sh..... *P.R. Jyoti*  
R/o..... *Nanda*  
Identified by Shri/Smt..... *Anamika Chatter*  
Has solemnly affirmed before me at Delhi  
on *23/7/24* at St. No. *53/24*  
that the contents of the affidavit which have  
been read & explained to him are true and  
correct to his knowledge

*[Signature]*  
Oath Commissioner Delhi High Court

ANNEXURE-21/A  
88

(16)

No.7-4/CGWB/SUO/ND/ST 4526  
State Unit Office  
Central Ground Water Board  
18/11 Jamnagar House,  
New Delhi-110011

Date: 06/10/15

The Manager Corporate Affairs  
The Surya  
CHL Limited  
New Friends Colony,  
New Delhi-110-025

Sub: Seepage in Hotel The Surya New Delhi, New Friends Colony, New Delhi –reg.

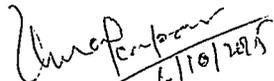
Ref: CHL/Admin/15/3293 dated 26/09/2015

Sir,

This has reference to the above cited letter regarding seepage in the basement of Hotel Surya premise. In pursuance of National Green Tribunal OA No. 253 regarding water logging problem in Sukhdev Vihar and directed Central Ground Water Authority to study the problem and submit report. In this connection field visit by the officers from CGWB was carried out in the adjoining areas like Sukhdev Vihar, New Friends Colony and Okhla Phase-III. It was observed that ground water level monitored at Hotel Surya was 4.5 meter below ground level and in surrounding areas it was ~3 meter below ground level and seepages were observed in the basements of buildings including Hotel Surya. In view of this it is suggested to utilize groundwater through pumping from existing wells and avoid any direct recharge to the aquifer(Soil). However, Rain water may be stored in storage tanks on the surface.

In this regard CGWA has advised Govt. of NCT Delhi to take immediate action to lower the ground water level by encouraging withdrawal of ground water and by issuing directions to stop artificial recharge in the affected areas.

Yours faithfully

  
(Dr. Uma Kapoor)  
Officer In Charge  
State Unit Office  
Central Ground Water Board

Dr. E. Sampath Kumar  
Member Secretary



भारत सरकार  
केन्द्रीय भूमि, जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण भंडालय

Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

No.7-3/CGWB/SUO/ND/ST - 1450

Date: 17/09/2015

To,  
The Secretary (Env. & Forest), Govt. of NCT Delhi  
6th, Level C-Wing, Delhi Secretariat, I.P. Estate,  
New Delhi-02

Sub: Water logging problem in Sidharth Extension area, South East District, NCT Delhi - reg.

Sir,

The Hon'ble Delhi High Court and the Hon'ble National Green Tribunal took cognizance of water logging problem in Sidharth Extension and Sukhdev Vihar areas, respectively of South East District and directed Central Ground Water Authority to study the problem in these areas. In pursuance of this, CGWB has carried out Hydrogeological investigation of affected areas. Shallow water table has been reported in the Sidharth Extension, Sukhdev Vihar, Okhla Phase -III and New Friends Colony, which is causing seepages in the buildings thereby threatening the constructions that have come up in the area. The detailed study in Sidharth Extension has brought out that to lower groundwater level by 3 meters below ground level, a total of ~63000 M<sup>3</sup> of ground water should be dewatered for 60 days. Detailed studies in Sukhdev Vihar, Okhla Phase-III and New Friends colony areas are under progress. Investigation is also being carried out in adjoining areas like Kalindi Kunj, Sarita Vihar and Maharani Bagh to study the extent of the problem. A copy of the report of Sidharth Extension is enclosed for kind information and perusal.

Further, it is to add that Govt. of NCT Delhi vide F8(348)/EA/Env/09/1041-1061 dated 18/05/2014 has notified the entire NCT Delhi for regulation of groundwater development.

In view of above, immediate action may kindly be taken by the concerned state agency/agencies to lower the ground water levels in affected areas by encouraging withdrawal of ground water and necessary actions may kindly be issued to stop artificial recharge measures in these areas.

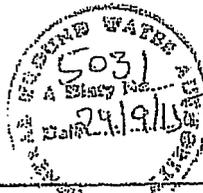
Yours faithfully

Encl: As Above

Member Secretary

Copy to:

1. The Secretary, Department of Urban Development, Govt. of NCT Delhi, 9th Level, Delhi Secretariat I.P. Estate, New Delhi - 110 002
2. The Chief Executive Officer, Delhi Jal Board, Varunalaya Building Ph-II, Karol Bagh, New Delhi-110005.
3. TS to Chairman, CGWB, Faridabad



Member Secretary

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066  
Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369

Website : www.cgwa-noc.gov.in

सर्वसुलभ जल - सुन्दर कुशल जल

Water for All - Good Life



**CENTRAL GROUND WATER AUTHORITY**

(Constituted under Section 3(3) of Environment (Protection) Act, 1986)

**CERTIFICATE OF REGISTRATION OF WELLS**

This is to certify that the Borewell / Tubewell / Motorized Dugwell / Dug cum Borewell / Handpump/ Filter point as per the details given overleaf has been registered with Central Ground Water Authority.

The terms & conditions of the grant of registration are also given overleaf.

**CHAIRMAN****Central Ground Water Authority**

Ministry of Water Resources, Jamnagar House, Mansingh Road, New Delhi-11

1103, Ansal Bhawan, Kasturba Gandhi Marg, New Delhi-110 001

Reg. No.: DI-OFC/43302      Type: Bore Well

SHI. LIMITE  
JOYTI THE SURYA  
NEW FRIENDS COLONY  
NEW DELHI

Terms & Conditions

1. Any modification shall not be done in any of the parameters given in Proforma by the owner / user of the ground water structure (tubewell / borewell) motorized (dugwell / hand pump) without prior approval of the Authority.
2. The water from the well (structure) shall be used only for the purpose indicated in the application for registration.
3. The user shall intimate Central Ground Water Authority within four weeks of the ground water structure going in disuse.
4. The user shall furnish information about the registered ground water structure, as and when desired by the Authority.
5. The Authority can alter, amend or vary the terms of the certificate of registration on technical reasons.
6. This certificate of registration is non-transferable.
7. The Authority may inspect the tubewell / borewell motorized (dugwell / hand pump) after giving notice of information by user.

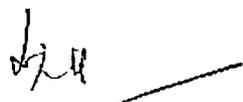
The Authority may advise the user of ground water to install water measuring device in tubewell/borewell, as and when necessary to properly monitor the withdrawal of ground water.

**CENTRAL GROUND WATER AUTHORITY**  
(Constituted under Section 3(3) of Environment (Protection) Act, 1986)

**CERTIFICATE OF REGISTRATION OF WELLS**

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CHAIRMAN

**Central Ground Water Authority**

Ministry of Water Resources, Jamnagar House, Mansingh Road, New Delhi-11

1105, Ansal Bhawan, Kasturba Gandhi Marg, New Delhi-110 001

Reg. No.: DLOFCT/43303      Type: Bore Well

CHIEF ENGINEER  
INDIAN TELEPHONE SERVICE  
NEW DELHI - 110 001  
NEW DELHI

Terms & Conditions

1. Any modification shall not be done in any of the parameters given in Proforma by the owner / user of the ground water structure (tubewell / borewell) motorized (dugwell / hand pump) without prior approval of the Authority.
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3. The user shall intimate Central Ground Water Authority within four weeks of the ground water structure going in disuse.
4. The user shall furnish information about the registered ground water structure, as and when desired by the Authority.
5. The Authority can alter / amend or vary the terms of the certificate of registration on technical reasons.
6. This certificate of registration is non-transferable.
7. The Authority may inspect the tubewell / borewell / motorized (dugwell / hand pump) after giving notice of information by post.
8. The Authority may advise the user of ground water to install water measuring device on tubewell/borewell, as and when necessary to properly monitor the withdrawal of ground water.

**RELEVANT EXTRACT OF HYDROLOGICAL INVESTIGATION  
REPORT, SUKHDEV VIHAR, NCT DELHI BY STATE UNIT OFFICE,  
CENTRAL GROUND WATER BOARD, JAM NAGAR HOUSE,  
MANSINGH ROAD, NEW DELHI SUBMITTED BEFORE HON'BLE  
NATIONAL GREEN TRIBUNAL IN SEPTEMBER 2015 IN OA  
253/2015.**

**STUDY AREA DETAILS**

The investigated area is covering Sukhdev Vihar, New Friends Colony, Okhla Phase III, Jamia Milia Islamia and Abu Fazal enclave located in South East District of Delhi in the close proximity Yamuna Flood Planes. The area lies in the Survey of India toposheet 5311.6 portion of Agra Canal which is unlined, passes through the eastern part of study area. Further east of Abu Fazal Enclave, Okhla Barrage is located where there is ponding of water of river Yamuna.

**GROUND WATER LEVEL MEASUREMENT**

Present ground water level was measured at 13 locations at and around the present study area. In addition water level data of Siddharth Extension and its surroundings has also been utilized for the present study. Ground water level (mbgl) has been found to be shallow with depth to water level varying from 1.5 meters below ground level (mbgl) at Sukhdev Vihar to 6.56 mbgl at Jamia Milia Islamia. In the data collected earlier, the depth of water level varied from 1.59 mbgl at Siddharth Extension to 9.4 mbgl at Shiv Park Jal Vihar Road, Jangpura. The water level data collected is presented in Annexure 1. ...

Water table contour map has been prepared. Ground water level follow surface topography. The water table contour map shows that the general flow direction of ground water is from South East to North West direction. Barapullahnala ground water mound can be observed at kangaroo Park, Okhla with its elevation at 220.87m amsl from where ground water seems to be flowing towards Friends Colony and Siddharth Extension area in the North West direction. Ground Water from Sukhdev Vihar seems to flow towards Jamia Milia Islamia where a local depression in water table is observed due to pumping of ground water.

**FINDINGS**

- Seepage in the basement is observed in Sukhdev Vihar, New Friends Colony Okhla and Siddharth Extension areas.



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- These locations are in natural depressions in close vicinity of river Yamuna.
- There is limited withdrawal of ground water
- Basements were constructed by the residents when ground water was being pumped for domestic use and ground water levels were deeper 15-20 m.
- With the commissioning of Sonia Vihar Treatment Plant, all these localities started getting adequate water supply thereby resulting in reduced ground water withdrawal and gradual build up of water levels.
- Seepage from Agra Canal and Okhla Barrage may be recharging ground water.
- The preliminary investigations suggest that shallow bedrock topography in the area restricts downward movement of ground water leading to rise in water levels.

#### SUGGESTIONS FOR REMEDY

- Water table needs to be lowered through pumping of existing wells to maintain the ground water level at a depth say 8 m bgl (below ground level) so that it does not affect basement of buildings
- Pumping schedule should be intensified during monsoon season (July-Oct)
- Ground water pumping by the people may be encouraged in localised area.
- Artificial recharge measures should be immediately stopped in these area.
- Construction of basement in buildings should be discouraged in the area.



TECH OFF

## Annexure 1 to CGWB Report in OA 253/2015 before NGT

S No.	Location	Longitude	Latitude	Depth of Water table(m bgl)	Surface Elevation (m amsl)	Water Table elevation (m amsl)
1.	BabuShadiRamPark, Siddharth Nagar	7725'703"	2857'905"	1.59	207	205.41
2.	Ambedkar Park, Siddharth Nagar	7725'632"	2857'878"	2.53	205	202.47
3.	Budhan Singh Park, Siddharth Ext.	77 25'597"	28 58'013"	2.32	210	207.68
4.	Gate No.4, Siddharth Extension	77 25'632"	28 58'025"	1.93	217	215.07
5.	Pocket B Park, Siddarth Extension	77 25'942"	28 58'105"	2.40	208	205.60
6.	Pocket C Park, Siddarth Extension	77 25'813"	28 58'125"	2.44	211	208.56
7.	Yoga Park Pocket C Park, Siddarth Ext	77 25'648"	28 58'090"	1.87	217	215.13
8.	MCD Dispensary, SiddarthBasti	77 25'490"	28 58'050"	3.00	195	192.00
9.	Park, Sunlight Colony II	77 25'287"	28 57'582"	4.50	211	206.50
10.	DDA Park, Sunlight Colony I	77 25'878"	28 57'727"	4.56	202	197.44
11	Govt Boys Sr Sec School, Harinagar Ashram	77 26'210"	28 57'678"	3.45	204	200.55
12	Central Park, Maharani Bag.	77 26'400"	28 57'317"	3.29	205	201.71
13	Gate No 2 Park, B Block, Jangpura Ext.	77 24'682"	28 58'003"	9.20	220	210.80
14	DDA Park, Taxi Stand, Jangpura	77 25'953"	28 57'593"	5.62	204	198.38
15	Kamraj Park Kilokri	77 26'300"	28 57'718"	6.28	207	200.72
16	Mirabai Institute, Maharani Bag	77 26'747"	28 57'265"	3.29	211	207.71
17	Taimoor Nagar	77 27'333"	28 57'177"	5.08	214	208.92
18	Nehru Nagar	77 25'322"	28 56'972"	9.32	215	205.68
19	Shiv Park Jawahar Road	77 24'607"	28 57'580"	9.40	208	198.60
20	H No. 90	77 27'216"	28 55'570"	1.50	214	212.50
21	H No. 104	77 27'370"	28 55'86"	1.69	215	213.31
22	H No. 155	77 27'444"	28 55'689"	2.65	224	221.35
23	Central Park	77 27'315"	28 55'686"	1.90	223	221.10
24	H No 20	77 27'134"	28 55'748"	1.80	224	222.20
25	H No 82	77 26'768"	28 54'887"	2.40	212	209.60
26	DJB Well near Jazz Studio	77 26'772"	28 54'865"	1.83	210	208.17
27	H No. 201	77 27'340"	28 54'961"	2.21	205	202.79
28	Kangaroo Park	77 26'628"	28 55'359"	2.13	215	212.87
29	C 694 NTC	77 27'119"	28 56'917"	3.51	216	212.49
30	Surya Hotel	77 26'931"	28 56'149"	4.37	226	221.63
31	Dean Office, JMI	77 28'989"	28 56'000"	6.56	187	180.44
32	AbulFazal Part I	77 29'642"	28 55'871"	3.00	192	189.00

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BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA NO. 407 OF 2015

IN THE MATTER OF

SH. SHAILESH SINGH

.... PETITIONER

VS

SURYA HOTEL (CHL LTD) & OTHERS

...RESPONDENTS

I N D E X

Sl.No.	Particulars	Pages.
1.	Reply on behalf of R-1-M/S Surya Hotel	202-213
2.	<b>Annexure R-1</b> Copy of the MOU between South MCD and Surya Hotel	214-220
3.	<b>Annexure R-2</b> A copy of consent order from DPCC	221
4.	<b>Annexure R-3 (Colly)</b> Copy of registration certificate of both tube wells from Central Ground Water Authority	222-225
5.	<b>Annexure R-4</b> Extract of the CGWB report of Sept 2015	226-228
6.	<b>Annexure R -5 (Colly)</b> A copy of the DJB bills of Oct 2015	229-230
7.	<b>Annexure R- 6 (Colly)</b> A copy of order dated 29 July 2015 and order dated 08 July 2015 of Hon'ble High Court in WP (C) 7957/2014	231-234
8.	<b>Annexure R-7</b> A copy of CGWA letter dated 18.9.2015	235
9.	<b>Annexure R-8</b> A copy of the notification regarding 11 districts in NCT of Delhi	236-245

FILED BY:

(Shikha Roy), (Sanjeev K. Pabbi) (Sheenu Chauhan)

(Ajay Kumar Singh) (I.K. Kapra) & (H.K. Singh)  
Advocates for Applicant  
Ph-9582063272,  
mailkapilaik@yahoo.co.in

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86/11/15



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BEFORE THE

ENVIRONMENTAL TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 407 OF 2015

IN THE MATTER OF

SH. SHAILESH SINGH

... PETITIONER

VS

SURYA HOTEL (CHL LTD) &amp; OTHERS

...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO 1 CHL LTD (THE  
SURYA HOTEL) TO THE OA FILED BY THE APPLICANT

**MOST RESPECTFULLY SHOWETH :-**

1. The answering Respondent is juristic person as a company registered under Company Act, 1956 in the name and style of CHL Ltd and operating a Hotel located at central business district at New Friends Colony, Mathura Road in South-East District of NCT of Delhi, in the name and style of Surya Hotel.

2. That upon hearing the matter on 22.9.2015, this Hon'ble Tribunal was pleased to pass following order

"Issue notice to the Respondents.

The Learned Counsel appearing for respective Respondents accept notice. Copy of the application be furnished to all the Learned Counsel appearing in this case during the course of the day. Replies be filed within three weeks from today. Rejoinder thereto, be filed within one week thereafter. Liberty to the Applicant to file additional affidavit in the meanwhile also granted.

List this matter on 29th October, 2015."

3. That the Respondent came to know about the matter only after a copy of the original application no 407/2015 along with copy of the order



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of Hon'ble Tribunal dated 22.9.2015 was served upon the Respondent by the applicant.

4. That the Respondent appeared before Hon'ble Tribunal on 29 Oct 2015 when after hearing the parties this Hon'ble Tribunal was pleased to pass following order :

"Service is complete.

The Additional Affidavit has been filed on behalf of the Applicant. Copy of the same along with Application and complete sets of annexures be furnished to the Learned counsel appearing for the parties within two days from today, if not furnished. Reply thereto be filed within two weeks from thereafter with advance copies to the Learned counsel appearing for the Applicant who may file Rejoinder(s) thereto, if any, within one week thereafter.

We make it clear that if the service of the Application is not affected by the Applicant the application would be liable to be dismissed for non-prosecution.

List this matter on 2 Dec 2015."

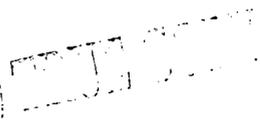
5. That on 2.9.2015, the applicant has provided to the answering Respondent a copy of un-numbered OA ( almost same as OA 407/2015) shown received by CGWA and R-2 only on 22.9.2015 and copy of OA no 407/2015 shown received by NDMC, CPCB, DPCC, R-2, R-3 and R-4 on 13.10.2015. The copy of OA 407/2015 as received include additional affidavit of the applicant dated 13.10.2015 informing that certain annexures in main applications were not properly arranged due to clerical mistake and created misunderstanding.



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6. That it is further submitted that the copy of the replies filed the official respondents no 4 to 9 and rejoinder/additional documents filed by the applicant if any, as directed/permited by Hon'ble Tribunal vide aforesaid orders have not been supplied to the Respondent so far. The Respondent craves the leave of this Hon'ble Tribunal to allow submission of short reply at this stage with liberty to file additional reply as per requirement and only upon receipt of the aforesaid documents.

7. That at the onset the Respondent submits that the Respondent is fully committed to the cause of Environment & pollution control and all necessary measures to control pollution and permissions from concerned authorities including Delhi Pollution Control Committee under Water Prevention & Control of Pollution Act 1974 and registration for tube wells from Central Ground Water Board have been obtained. The Respondent has also installed flow meters at both tube wells and Sewage Treatment Plant. The Respondent has also entered in to an MOU with MCD to maintain the public park adjacent to the premises of the Respondent where treated waste water from STP of the Respondent is partly used for watering plants and grass. A copy of the MOU between South MCD (SMCD) and the Respondent is enclosed herewith and marked as **ANNEXURE R-1**. It is also in knowledge of the applicant through DPCC that the Respondent has two tube wells registered with Central Ground Water Authority and it has a valid consent obtained from DPCC and that it treats waste water in the STP to the satisfaction of DPCC. A copy of consent order from DPCC and registration certificate of both tube wells from Central Ground Water Authority is enclosed herewith and marked as **ANNEXURE R-2** and **ANNEXURE R-3 (Colly)** respectively. The Respondent is also paying regularly additional sewerage charges to Delhi Jal Board for drawing water from the said both tube wells beside paying water cess on entire water consumption as per bill raised by Delhi



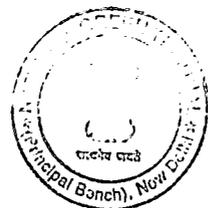
Pollution Control Committee under Water ( Prevention & Control of Pollution) Cess Act 1977 as amended in year 2003.

8. That the Respondent here in after submit short reply to the submissions/contentions in the OA as under subject to limitations mentioned at para5 above.

**SHORT REPLY TO THE OA**

**(A) PRELIMINARY OBJECTIONS:**

- (i) The applicant claims to be journalist by profession and a self-professed public spirited person who has filed present OA alleging depletion of ground water and consequent environmental degradation by the Respondent being one among three such private respondents. It is submitted that the applicant has filed present applications purely on his discretion without disclosing basis of exclusion of some hotels out of the 8 hotels for which RTI information was sought by applicant from DPCC (Annexure A-1) and reason for inclusion of said three private Respondents R1 to R-3 which need to be explained by the applicant to establish his credentials of a bona fide public spirited person for cause of environment to invoke jurisdiction of this Hon'ble Tribunal to entertain present OA.
- (ii) The applicant has misused the process of RTI to seek select information and DPCC has erred in providing personal information of the Respondent (third party under RTI Act) to the applicant without obtaining prior permission from the Respondent as per Section 8 of the RTI Act.



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- (iii) There is nothing in the OA to even prima facie prove any wrong doing on the part of the respondent to cause pollution or degrade environment. The allegations made in the OA are purely conjectures and surmises. No evidence whatsoever has been placed on record by the Applicant in support of the allegations that the Respondent is discharging any unauthorised polluting discharge into any drain or withdrawing ground water unauthorisedly.
- (iv) The applicant has held up vital public information from this Hon'ble Tribunal that ground water in the area where the Respondent is situated is rising since last few years and causing threat to the structures of the Respondent and others in said area including Sukhdev Vihar and Siddhartha Enclave and therefore the Central Ground Water Board has recommended that :-
- a. Water table needs to be lowered through pumping of existing wells to maintain the ground water level at a depth say 8 m bgl (below ground level) so that it does not affect basement of buildings
  - b. Pumping schedule should be intensified during monsoon season (July-Oct)
  - c. Ground water pumping by the people may be encouraged in localised area.
  - d. Artificial recharge measures should be immediately stopped in these areas.
  - e. Construction of basement in buildings should be discouraged in the area.

The above recommendations are made by Central Ground Water Board in its report filed before this Hon'ble Tribunal in Sept 2015 in the matter of OA no 253/2015 titled: Tribunal on its own motion Vs GNCT of Delhi and others. According to said report Ground water level at



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Respondent's premises is only 4.37 m below ground level. Relevant extract of the report regarding findings, recommendations and levels on ground water at 32 locations is enclosed herewith as **ANNEXURE R-4** for kind perusal of Hon'ble Tribunal.

In view of the aforesaid alone, the OA reflecting concern of the applicant for depleting ground water and consequent environmental damage by Respondent may to be dismissed with heavy cost upon the applicant.

**(B) PARAWISE REPLY**

- (i) Para 1 - The applicant may be put to strict proof of his credentials in filing present OA for which preliminary objections may kindly be read as part of reply herein.
- (ii) Para 2-3 do not pertain to Respondent and hence need no reply.
- (iii) Para 4, 5 and 6 - The contents of parato the extent of address, number of rooms and swimming pool in the Hotel are matter of matter. As regards lakhs(lacks mentioned by typographical error in OA) of litres of ground water being used and source not being visible, it is submitted that Respondent has obtained water connection from Delhi Jal Board beside duly registering the both tubewells in its premises which are equipped with water meters and used as supplementary source of water. A copy of the Water bill from DJB received in Oct 2015 reflecting sewerage charges and also bill for additional sewer charges is enclosed herewith and marked as **ANNEXURE R-5 (Colly)**.



As per Section 9 (h) under chapter III of the Delhi Water & Sewer (Tariff and Metering) Regulations, 2012, the additional sewer charges are defined as :-

“Additional sewer charge’ is levied from consumer who are using groundwater and/or water from any other source in addition to the water supplied by the Board, thus generating more sewage as compared to the volumetric consumption recorded by the meter, as per the rates prescribed in Annexure-II of Schedule-II”.

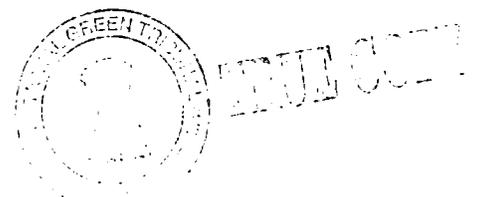
Maximum permitted/authorised effluent discharge by DPCC and corresponding withdrawal of water from available sources is duly permitted by the Delhi Pollution Control Committee through its consent order and therefore discharge of effluent treated up to prescribed standards and corresponding water consumption from authorised sources as already submitted could in no way be construed as an act to degrade environment as alleged. The said allegation is absurd and incorrect in view of the fact that ground water in the area of South East Distt of NCT of Delhi is found continuously rising over a period of last few years due to less net withdrawal of ground water as compared to recharge potential as per report of the Central Ground Water Board. The matter of rising ground water table in Siddharth extension area of South East district of NCT of Delhi is also the subject matter being presently adjudicated by Hon’ble High Court in the matter of Mohan Lal Ahuja Vs Delhi Jal Board in WP (C) 7957/2014. Hon’ble High Court has been informed by Delhi Jal Board that it can not utilise said ground water



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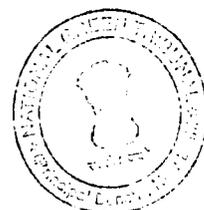
found in Siddharth Extension area. A copy of order of Hon'ble High Court dated 29 July 2015 and order dated 8 July 2015 in above mentioned matter is enclosed herewith as **ANNEXURE R- 6 (Colly)** for kind perusal please. The Central Ground Water Board on 18.9.2015 has also informed Secretary Environment, Govt of Delhi after hydrological investigations in Siddharth Extension, Sukhdev Vihar, Okhla Phase III and New Friends Colony, that 63000 cubic meter ground water should be dewatered for 60 days and immediate action by concerned state agencies be taken to lower ground water table in affected areas by encouraging withdrawal of ground water and to immediately stop artificial recharge measures in these areas. A copy of the letter of Central Ground Water Board dated 18.9.2015 to Secretary Environment, Govt of Delhi is enclosed herewith as **Annexure R-7**. It is pertinent to add here that in year 2012, NCT of Delhi was divided in to 11 districts by realignment of the area. The Premises of the Respondent hotel which earlier part of South district is now a part of South East district of NCT of Delhi. A copy of the notification of year 2011 regarding 11 districts in NCT of Delhi is enclosed herewith and marked as **Annexure R-8**.

- (iv) Para 7- The allegations based on conjuncture/surmise as in the para are shocking and absolutely baseless. The hotel not only has a STP to treat entire effluent as per DPCC norms but also has a sewer connection from Delhi Jal Board. It was duty of the Applicant to verify



facts through due diligence, before making above said allegation against the Respondent. The applicant should have found status of sewerage and water connection of the Respondent before making wild baseless allegations. The premises of the Respondent is covered by sewer network of Delhi Jal Board in to which obtaining connection by the Respondent is compulsory as per DJB rules. In fact, the Respondent has also gone ahead voluntarily to enter in to a MOU with MCD for maintaining municipal park by side of the premises of the Respondent where treated effluent from STP of the Respondent hotel is partly used for horticultural purpose apart from its use in lawns, cooling tower and water closets of the Respondent Hotel. These measures have in fact reduced consumption of water by Respondent.

- (v) Para 8 -need no reply by Respondent as it does not relate to Respondent except to state that the contention made out in OA in itself reflects no wrong doing qua environment by the Respondent. Annexure A-2 cited by applicant merely informs that no compiled data on the issue is available with DPCC. However, it is submitted that the premises of the Respondent has been inspected the DPCC and other officials from time to time and nothing objectionable was observed during said inspections. Inspection reports are not available with the Respondent.
- (vi) Para 9-18 do not relate to the Respondent and hence need no reply.



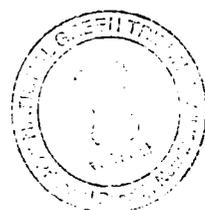
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- (vii) Ground A is baseless and denied. The ground water is drawn from both tube wells and supply from Delhi Jal Board only as per requirement and treated water is also reused partly as duly permitted by DPCC through consent order.
- (viii) Ground B is baseless and denied. It is denied that any waste water from the premises of Respondent is discharged in to open drain and/or waste water is discharged/injected in to any bore well. No evidence in this regard has been placed on record by the applicant meriting its further rebuttal. The treated waste water from premises of the Respondent is authorised to be discharged in to public sewer maintained by Delhi Jal Board and a part of it is also reused as already explained.
- (ix) Ground C does not pertain to the Respondent
- (x) Ground D is baseless and hence denied. The applicant has not cited/annexed any rule/regulation that is related to size of the pipe of tube well and hence need no further rebuttal. All requisite information has been provided to Central Ground Water Authority for obtaining registration for both tube wells installed in the premises of the hotel.

**PRAYER**

The Respondent humbly prays that Hon'ble Tribunal may kindly be pleased to :-

- a. Discharge the Respondent by deleting them from arena of parties.
- b. Impose cost upon the applicant for filing such a frivolous petition.



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- c. Pass such other order(s) as deemed fit in the facts and circumstances of the case.

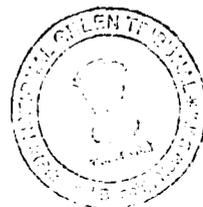
For ~~FILED~~ ~~FILED~~  
vice Respondent

FILED BY:

(Shikha Roy), (Sanjeev K. Pabbi)

(Ajay Kumar Singh) (I.K. Kapila) & (H.K. Singh)  
Advocates for Applicant  
Ph-9582063272,  
[mailkapilaik@yahoo.co.in](mailto:mailkapilaik@yahoo.co.in)

Date: 24.11.2015



FILED

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

OA NO. 407 OF 2015

IN THE MATTER OF

SH. SHAILESH SINGH

.... PETITIONER

VS

SURYA HOTEL (CHL LTD) &amp; OTHERS

...RESPONDENTS

AFFIDAVIT

I, N K Goel, Vice President ( Finance), CHL Ltd at present at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I working as Vice President (Finance) with respondent no 1 in the above mentioned case and duly authorized to plead in this case and hence competent to swear to this affidavit.

2. That I have read the accompanying reply and have understood the contents thereof. The facts stated there in the reply are true and correct to the best of my knowledge and belief and nothing has been concealed there from.

3. That the Annexures are true copies of their respective original.

DEPONENT  
CHL LIMITED

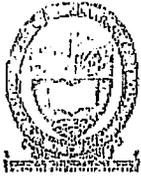
**VERIFICATION:**

Verified at New Delhi on this 24<sup>th</sup> day of Nov 2015, I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

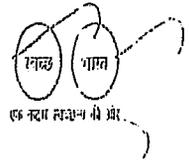
DEPONENT  
CHL LIMITED



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SOUTH DELHI MUNICIPAL CORPORATION  
HORTICULTURE DEPARTMENT (HQ)  
3<sup>RD</sup> FLOOR, CIVIC CENTRE,  
J.L. NEHRU MARG, NEW DELHI-02  
OFFICE PHONE NO. 011-23225334



No. DOH/DDH(HQ)/DA-MOU/2015/148

Dated 24/10/2015

To

Sh. R.N. Juyal, Manager Corporate Affairs,  
CHL Limited, New Friends Colony,  
New Delhi-110025.

**Sub:- Development/Maintenance/Beautification/Adoption of park adjoining to Hotel The Surya, New Friends Colony, New Delhi, Central Zone by Sh. R.N. Juyal, Manager Corporate Affairs, CHL Limited, New Friends Colony, New Delhi-110025 under MOU Scheme.**

Sir,

On your request the Development/Maintenance/Beautification/Adoption of park adjoining to Hotel The Surya, New Friends Colony, New Delhi, Central Zone by Sh. R.N. Juyal, Manager Corporate Affairs, CHL Limited, New Friends Colony, New Delhi-110025 under MOU Scheme has been given to you under Mutual Agreement signed by SDMC & Sh. R.N. Juyal, Manager Corporate Affairs, CHL Limited, New Friends Colony, New Delhi-110025.

You are therefore, advised to contact with our Deputy Director(Horticulture)/Central Zone for taking physical possession of the site and maintenance work immediately on the terms & conditions already accepted by you/your representative as per the Agreement dated 24.06.2015.

Yours faithfully,

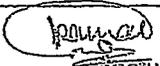
Dy. Director (Hort.)/HQ/  
SDMC

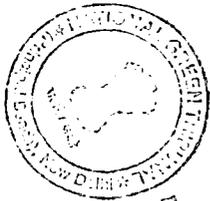
Copy to :-

DDH/Central Zone along with photocopy of the Agreement. He is advised to hand over the site and to monitor the work of maintenance as per General Guidelines and Terms & Conditions already circulated on this subject. There should not be any deviation and delay in submitting the required reports to the senior authorities periodically.

Dy. Director (Hort.)/HQ/  
SDMC



रसीद/RECEIPT		No. : RH 076255	
नाम/Name	: Sh. R. N. Juyal Manager Corporate Affairs	दिनांक/Date	: 24/6/15
पता/Address	: CHL Ltd. New Friends Colony,	विभाग/Department	: Hort./HC
सम्पर्क/Contact No.	: ND-25 26835070	क्षेत्र/Zone	: SBMC
उद्देश्य/Purpose	: MOU		
Below mentioned amount received, will be credited to the concerned accounts.			
लेखाशीर्ष/Head of A/c.	विवरण/Particulars	राशि/Amount	
I-C-9	MO for development of parks adjoining Hotel the surya, New friends colony, New Delhi - 25	3.00	
राशि (शब्दों में)/Amount (in words): Three only		कुल/Total: 3.00	
नकद/चैक/डी.डी.नं./Cash/Cheque/DD No.: CASH		बैंक/Bank	
शेक धुगतान स्वीकृत होने की स्थिति में। Cheque subject to realisation/authorisation.		शाखा/Branch:	
		 Signature of Personnel Issuing Receipt with Name & Designation	



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MUNICIPAL CORPORATION OF DELHI

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सत्यमेव जयते

## INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

### e-Stamp

Certificate No.	: IN-DL08780165059493N
Certificate Issued Date	: 26-May-2015 12:23 PM
Account Reference	: IMPACC (IV)/ dl915403/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL91540314830363807885N
Purchased by	: CHL LIMITED
Description of Document	: Article 5 General Agreement
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: CHL LIMITED
Second Party	: SDMC
Stamp Duty Paid By	: CHL LIMITED
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line.

### AGREEMENT FOR MEMORANDUM OF UNDERSTANDING

This Agreement is made on this 24th day of June, 2015, between the Commissioner, South Delhi Municipal Corporation (SDMC) acting through Director of Horticulture, SDMC HEREINAFTER CALLED THE SDMC which expression shall unless excluded by or repugnant to the context, be deemed to include its successors in office and assigns of the one part and CHL limited (Hotel The Suryaa), New Friends Colony New Delhi-110025 of the other part or through its authorized representative Sh. R.N. Juyal, Manager Corporate Affairs (after submission of authority letter) HEREINAFTER CALLED THE SPONSORING/VOLUNTARY AGENCY.

*Ashok Kumar*  
**Dr. ASHOK KUMAR**  
 Director (Horticulture)  
 South Delhi Municipal Corporation

#### Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shilestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy, please inform the Competent Authority.



The agreement of M.O.U is based on the following standard terms and conditions, which are given as under:-

1. The sponsoring/Voluntary agency has formally taken possession of the below mentioned Municipal sites after demarcation w.e.f. 24th June - 2015 in pursuance of this Memorandum of Understanding.

**PARK SITUATED IN PARK ADJOINING HOTEL SURYAA NEW FRIENDS COLONY WARD NO-193, CENTRAL ZONE, NEW DELHI-110025. INCLUDING INVENTORY DULY SIGNED BY BOTH THE PARTIES THAT WILL BECOME PART OF THE AGREEMENT).**

The Sponsoring/Voluntary Agency has to start the work of development/maintenance of the site/sites including (listing out the activities/jobs to be done in each site) within 15 days, complete the above works within three months and maintain/develop the same to the entire satisfaction of the Commissioner for a period of three years from the date of this agreement. Each M.O.U. will be reviewed after one year.

The ownership of the aforesaid premises shall continue to vest with the SDMC and shall not be transferred to the voluntary agency.

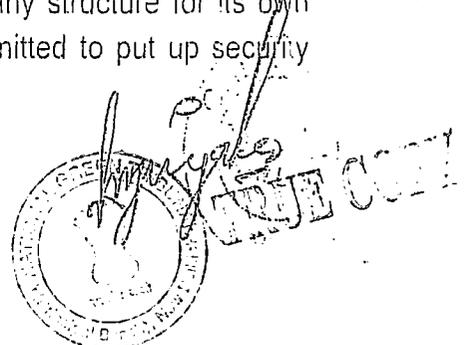
The Commissioner reserves the right to terminate the agreement any time and resume possession of the site after giving one month's notice to the sponsoring/voluntary agency.

2. Detailed layout plan/s of the site/s prepared (on scale) and signed by the parties, is/are annexed.

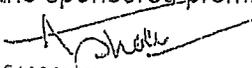
An inventory of existing trees/plantations, boundary walls railing, fountains and all other installations at the time of handing over of the site to the voluntary agency signed by the parties is also be annexed.

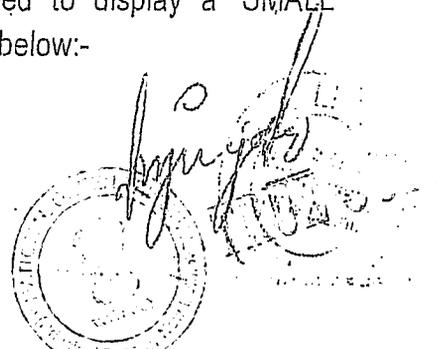
3. The Sponsoring/Voluntary Agency shall carry out all development and maintenance works in the sponsored premises in accordance with the agreed terms & conditions and such other directions as may be issued from time to time by the Commissioner at its own expenses. Provision of water in the sponsored site will be responsibility of SDMC except the central verges and roads.
4. The Sponsoring/Voluntary Agency shall keep the sponsored premises/sites open to the general public with only such restrictions as may be allowed by the Commissioner for ensuring cleanliness of environment, protection and security of the Municipal property and shall not use the same for any other purpose. No fee or charges will be collected by the voluntary agency from any members of the general public for entry or use of the sponsored premises.
5. The Sponsoring/Voluntary Agency shall not put up any structure for its own use within the sponsored. However, it shall be permitted to put up security

*Ashok Kumar*  
**DR. ASHOK KUMAR**  
 Director ( Horticulture )  
 South Delhi Municipal Corporation



- fencing around the adopted site provided that the designs and specifications of the fence have the prior approval of the Commissioner.
6. The Sponsoring/Voluntary Agency shall not transfer or cause to be transferred nor shall be sub-lease/sub-person/organization for maintenance.
  7. The Sponsoring/Voluntary Agency shall pay to the SDMC a nominal licence fee of Re. 1/- per annum for each of the sponsored site/s for the duration of sponsorship.
  8. The Sponsoring/Voluntary Agency shall not do anything that would cause any permanent damage to the SDMC property.
  9. The SDMC will not be responsible/liable for compensation/making good any losses that may be caused by theft/fire/natural calamities/riots or any other reason whatsoever. The party shall itself be solely responsible for such losses.
  10. The Sponsoring/Voluntary Agency shall abide by all the instructions/ standing orders of the SDMC as well as the court orders that may be issued from time to time and shall also abide by the traffic rules while developing and maintaining the sponsored premises.
  11. All sale proceeds of timber, grass and/or other produce of the said land shall be credited to SDMC. The decision of exploitation of forest produce will taken by the SDMC as per rules in force.
  12. The SDMC shall be entitled and permitted to utilize earth for repairs and to cut branches of trees and also to execute work required for normal functioning of the SDMC. No compensation shall be paid by the Corporation if any damage is caused to the assets of the voluntary agency in course of execution of such works.
  13. The SDMC shall be at liberty to carry out of its normal works in connection with the maintenance of roads, traffic signals etc. and the employees of the SDMC shall not be challenged or hindered while moving about in the performance of their duties, provided they are authorized by the competent authority in the SDMC to do so.
  14. In case of accidents due to fall of trees and such other emergencies etc. the SDMC may order cutting of trees/branches for works required in connection with the restoration of the transportation without giving any notice. No compensation shall be payable to the voluntary agency in such a case of damage.
  15. The Sponsoring Voluntary Agency will be allowed to display a 'SMALL PLAQUE' in the sponsored premises as prescribed below:-

  
 Dr. ASHOK KUMAR  
 Director (Horticulture)  
 South Delhi Municipal Corporation



Size: 15" X 30" - No. (One No.)

"Adopted/Sponsored by (name of the sponsoring/voluntary agency with logo, if any) with the approval of the SDMC".  
(However, the size and the manner of display shall be specified in each MOU).

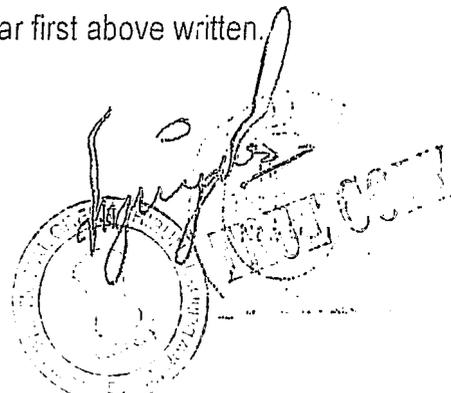
No advertisement tax will be levied for display of the above mentioned small Plaque.

16. Development and maintenance works by the sponsoring/voluntary agency in the sponsored premises will be supervised and monitored by a Committee consisting of the concerned, Deputy Commissioner as Chairman, the concerned Area Councillor, a representative of the voluntary agency and a representative of the concerned department, as members. The representative of the department will function as Convener of the Committee. This Committee will inspect the site at least thrice in a year and submit its report/recommendations to the Commissioner through the concerned Head of Department. The voluntary agency will extend all necessary co-operation and assistance to the Committee.
17. On the expiry/in the event of termination of this agreement, all materials at site including those provided by the voluntary agency except the name plaque/logo provided by them will become the property of SDMC and the voluntary agency will have no right, claim or lien over any of these. The Corporation shall be free to clear the sites of the materials left by the voluntary agency.
18. All disputes and difference arising out of or in any way touching and concerning this agreement (except for those which are otherwise hereinbefore provided for) shall be referred to the sole arbitration of Commissioner, SDMC or his nominees. There will be no objection to any such appointment on the ground that the arbitrator so appointed is a Government servant/Municipal Officer and that, in the course of his duty as such Government Servant/Municipal Officer he had expressed view on all or any of the matters in dispute. The award of the arbitrator so appointed shall be final and binding on the parties.

Commissioner shall be sole Arbitrator in case of any dispute.

In witness whereof the parties to these presents have hereinto set and subscribed their hands and seal on the day and the year first above written.

  
Dr. ASHOK KUMAR  
Director (Horticulture)  
South Delhi Municipal Corporation



WITNESS

FOR AND ON BEHALF OF THE  
COMMISSIONER, SOUTH DELHI  
MUNICIPAL CORPORATION, DELHI

*[Handwritten signature]*  
SACHIN D/H.R.

Signature

*[Handwritten signature]*

Name

Dr. ASHOK KUMAR  
Director ( Horticulture )  
South Delhi Municipal Corporation

Designation  
(with stamp)

FOR AND ON BEHALF OF THE  
VOLUNTARY/  
SPONSORING AGENCY

*[Handwritten signature]*  
(B. S. BHARDWAJ)

Signature

*[Handwritten signature]*

Name

Hotel  
The Sanyas  
New Delhi

Designation  
(with stamp)

11 T. C11

*[Circular stamp]*  
11 T. C11



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**CENTRAL GROUND WATER AUTHORITY**  
(Constituted under Section 3(3) of Environment (Protection) Act, 1986)

**CERTIFICATE OF REGISTRATION OF WELLS**

This is to certify that the Borewell / Tubewell / Motorized  
Dugwell / Dug cum Borewell / Handpump / Filter point as per  
the details given overleaf has been registered with Central  
Ground Water Authority.

The terms & conditions of the grant of registration are  
also given overleaf.

  
CHAIRMAN

Central Ground Water Authority

Ministry of Water Resources, Jamnagar House, Mansingh Road, New Delhi-11

1103, Ansal Bhawan, Kasturba Ganchi Marg, New Delhi- 110 001



TRUSTEES

Reg. No.: DLDPCT/43302 Type : Bore Well

CHL LIMITED  
HOTEL THE SURYA  
NEW FRIENDS COLONY  
NEW DELHI-65

Terms & Conditions

1. Any modification shall not be done in any of the parameters given in Proforma by the owner / user of the ground water structure (tubewell / borewell) motorized (dugwell / hand pump) without prior approval of the Authority.
2. The water from the well (structure) shall be used only for the purpose indicated in the application for registration.
3. The user shall intimate Central Ground Water Authority within four weeks of the ground water structure going in disuse.
4. The user shall furnish information about the registered ground water structure, as and when desired by the Authority.
5. The Authority can alter, amend or vary the terms of the certificate of registration on technical reasons.
6. This certificate of registration is non-transferable.
7. The Authority may inspect the tubewell / borewell motorized (dugwell / hand pump) after giving notice of information by post.
8. The Authority may advise the user of ground water to install water measuring device on tubewell/borewell, as and when necessary to properly monitor the withdrawal of ground water.

HT-111



**CENTRAL GROUND WATER AUTHORITY**  
(Constituted under Section 3(3) of Environment (Protection) Act, 1986)

**CERTIFICATE OF REGISTRATION OF WELLS**

This is to certify that the Borewell / Tubewell / Motorized Dugwell / Dug cum Borewell / Handpump / Filter point as per the details given overleaf has been registered with Central Ground Water Authority.

The terms & conditions of the grant of registration are also given overleaf.

  
CHAIRMAN

Central Ground Water Authority

Ministry of Water Resources, Jamnagar House, Mansingh Road, New Delhi-11

1103, Ansal Bhawan, Kasturba Gandhi Marg, New Delhi- 110 001



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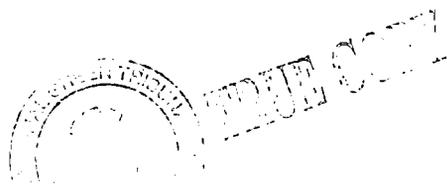
Reg. No.: DLOFCT/43303 Type: Bore Well

CHL LIMITED  
HOTEL THE SURYA  
NEW FRIENDS COLONY  
NEW DELHI-65

Terms & Conditions

1. Any modification shall not be done in any of the parameters given in Proforma by the owner / user of the ground water structure (tubewell / borewell) motorized (digwell / hand pump) without prior approval of the Authority.
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**RELEVANT EXTRACT OF HYDROLOGICAL INVESTIGATION  
REPORT, SUKHDEV VIHAR, NCT DELHI BY STATE UNIT OFFICE,  
CENTRAL GROUND WATER BOARD, JAM NAGAR HOUSE,  
MANSINGH ROAD, NEW DELHI SUBMITTED BEFORE HON'BLE  
NATIONAL GREEN TRIBUNAL IN SEPTEMBER 2015 IN OA  
253/2015.**

**STUDY AREA DETAILS**

The investigated area is covering Sukhdev Vihar, New Friends Colony, Okhla Phase III, Jamia Millia Islamia and Abu Fazal enclave located in South East District of Delhi in the close proximity Yamuna Flood Planes. The area lies in the Survey of India toposheet 5311.6 portion of Agra Canal which is unlined, passes through the eastern part of study area. Further east of Abul Fazal Enclave, Okhla Barrage is located where there is ponding of water of river Yamuna.

**GROUND WATER LEVEL MEASUREMENT**

Present ground water level was measured at 13 locations at and around the present study area. In addition water level data of Siddharth Extension and its surroundings has also been utilized for the present study. Ground water level (mbgl) has been found to be shallow with depth to water level varying from 1.5 meters below ground level (mbgl) at Sukhdev Vihar to 6.56 mbgl at Jamia Millia Islamia. In the data collected earlier, the depth of water level varied from 1.59 mbgl at Siddharth Extension to 9.4 mbgl at Shiv Park Jaal Vihar Road, Jangpura. The water level data collected is presented in Annexure 1. ...

Water table contour map has been prepared. Ground water level follow surface topography. The water table contour map shows that the general flow direction of ground water is from South East to North West direction. Barapullahnala ground water mound can be observed at kangaroo Park, Okhla with its elevation at 220.87m amsl from where ground water seems to be flowing towards Friends Colony and Siddharth Extension area in the North West direction. Ground Water from Sukhdev Vihar seems to flow towards Jamia Millia Islamia where a local depression in water table is observed due to pumping of ground water.

**FINDINGS**

- Seepage in the basement is observed in Sukhdev Vihar, New Friends Colony Okhla and Siddharth Extension areas.



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- These locations are in natural depressions in close vicinity of river Yamuna.
- There is limited withdrawal of ground water
- Basements were constructed by the residents when ground water was being pumped for domestic use and ground water levels were deeper 15-20 m.
- With the commissioning of Sonia Vihar Treatment Plant, all these localities started getting adequate water supply thereby resulting in reduced ground water withdrawal and gradual build up of water levels.
- Seepage from Agra Canal and Okhla Barrage may be recharging ground water.
- The preliminary investigations suggest that shallow bedrock topography in the area restricts downward movement of ground water leading to rise in water levels.

#### **SUGGESTIONS FOR REMEDY**

- Water table needs to be lowered through pumping of existing wells to maintain the ground water level at a depth say 8 m bgl (below ground level) so that it does not affect basement of buildings
- Pumping schedule should be intensified during monsoon season ( July-Oct)
- Ground water pumping by the people may be encouraged in localised area.
- Artificial recharge measures should be immediately stopped in these area.
- Construction of basement in buildings should be discouraged in the area.



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## Annexure 1 to CGWB Report in OA 253/2015 before NGT

S No.	Location	Longitude	Latitude	Depth of Water table(m bgl)	Surface Elevation (m amsl)	Water Table elevation (m amsl)
1.	BabuShadiRamPark, Siddharth Nagar	7225'703"	2857'905"	1.59	207	205.41
2.	Ambedkar Park, Siddharth Nagar	7725'632"	2857'878"	2.53	205	202.47
3.	Budhan Singh Park, Siddharth Ext.	77 25'597"	28 58'013"	2.32	210	207.68
4.	Gate No.4, Siddharth Extension	77 25'632"	28 58'025"	1.93	217	215.07
5.	Pocket B Park, Siddharth Extension	77 25'942"	28 58'105"	2.40	208	205.60
6.	Pocket C Park, Siddharth Extension	77 25'813"	28 58'125"	2.44	211	208.56
7.	Yoga Park Pocket C Park, Siddharth Ext	77 25'648"	28 58'090"	1.87	217	215.13
8.	MCD Dispensary, SiddarthBasti	77 25'490"	28 58'050"	3.00	195	192.00
9.	Park, Sunlight Colony II	77 25'287"	28 57'582"	4.50	211	206.50
10.	DDA Park, Sunlight Colony I	77 25'878"	28 57'727"	4.56	202	197.44
11	Govt Boys Sr Sec School, Harinagar Ashram	77 26'210"	28 57'678"	3.45	204	200.55
12	Central Park, Maharani Bag	77 26'400"	28 57'317"	3.29	205	201.71
13	Gate No 2 Park, B Block, Jangpura Ext.	77 24'682"	28 58'003"	9.20	220	210.80
14	DDA Park, Taxi Stand, Jangpura	77 25'953"	28 57'593"	5.62	204	198.38
15	Kamraj Park Kiliokri	77 26'300"	28 57'718"	6.28	207	200.72
16	Mirabai Institute, Maharani Bag	77 26'747"	28 57'265"	3.29	211	207.71
17	Taunoor Nagar	77 27'333"	28 57'177"	5.08	214	208.92
18	Nehru Nagar	77 25'322"	28 56'972"	9.32	215	205.68
19	Shiv Park Jawahar Road	77 24'607"	28 57'580"	9.40	208	198.60
20	H No. 90	77 27'216"	28 55'570"	1.50	214	212.50
21	H No. 104	77 27'370"	28 55'86"	1.69	215	213.31
22	H No. 155	77 27'444"	28 55'689"	2.65	224	221.35
23	Central Park	77 27'315"	28 55'686"	1.90	223	221.10
24	H No 20	77 27'134"	28 55'748"	1.80	224	222.20
25	H No 82	77 26'768"	28 54'887"	2.40	212	209.60
26	DJB Well near Jazz Studio	77 26'772"	28 54'865"	1.83	210	208.17
27	H No. 201	77 27'340"	28 54'961"	2.21	205	202.79
28	Kangaroo Park	77 26'628"	28 55'359"	2.13	215	212.87
29	C 694 NTC	77 27'119"	28 56'917"	3.51	216	212.49
30	Surya Hotel	77 26'931"	28 56'149"	4.37	226	221.63
31	Dean Office, JMI	77 28'989"	28 56'000"	6.56	187	180.44
32	AbulFazal Part 1	77 29'642"	28 55'871"	3.00	192	189.00

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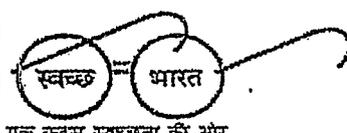
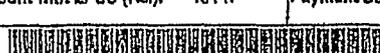
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Meter No	UoM	Current Meter Read		Previous Meter Read		Current Consumption		
		Meter Reading Date	Reading / Meter Status	Meter Reading Date	Reading / Meter Status	Days	Units	
4000731000	KL	03-OCT-2015	9608 / OK	04-SEP-2015	8238 / OK	29	1370	
<b>Bill Details: Current Period Charges (04-SEP-2015 to 03-OCT-2015)</b>								
Applicable Rate Period	Description	Amount (Rs.)						
05-SEP-2015 to 03-OCT-2015	Total Consumption Charges	194418.16						
05-SEP-2015 to 03-OCT-2015	Sewerage Charge (60 % of Water Consumption Charge)	116650.90						
05-SEP-2015 to 03-OCT-2015	Water Cess Charge @ 2 Paise per KL	27.40						
05-SEP-2015 to 03-OCT-2015	Service Charge - Consumption > 100 KL	1273.77						
05-SEP-2015 to 03-OCT-2015	Subtotal Bill Amount	312370.23						
Adjustment Details Are Listed Below								
Arrear, If any (Rs.)						-0.73		
Opening Balance/Adjustment, If any (Rs.)						0		
Total Consolidated Bill Amount Payable (Rs.)						312370		
Late Payment Surcharge (Rs.)		15618.48		Amount with LPSC (Rs.)		327988		
Bill History				Payment History				
Bill Id	Bill from Date	Bill to Date	No. of Days	Amount (Rs.)	Units	Receipt Id	Amount (Rs.)	Date
400074737605	04-AUG-2015	04-SEP-2015	31	218775	979	400073118393	218775.00	24-SEP-2015
400074192482	06-JUL-2015	04-AUG-2015	29	218436	969	400073180250	218437.51	26-AUG-2015
400071617727	05-JUN-2015	06-JUL-2015	31	278461	1232	400073117714	279460.95	27-JUL-2015
400074211983	04-MAY-2015	05-JUN-2015	32	258154	1185	400073125481	258153.21	29-JUN-2015
400075980021	03-NOV-2014	04-MAY-2015	182	184691	9879	400073154083	184690.58	20-MAY-2015
<b>Important Message</b>								
Use of online booster not only increases chance of water contamination but also increases the bill. Please do not use online booster.								
		<b>Delhi Jal Board</b>						
		Bill Payment Counter Foil						
New KNO	4000731000	Name	C.H.L.LTD. THE HOTEL SURYA		Bill No.	400071682302		
Bill Date	15-OCT-2015	Bill Due Date	02-NOV-2015		Bill Amount (Rs.)	312370		
Bill Amount with LPSC (Rs.): 327988		Payment Date/Amount Paid (Rs.)			Cash/Chaque No./DD No.:			
				Name of Bank / Branch				
Service Cycle	ZALL	Service Route	1		Route Sequence	44		

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Meter No		UoM	Current Meter Read		Previous Meter Read		Current Consumption		
			Meter Reading Date	Reading / Meter Status	Meter Reading Date	Reading / Meter Status	Days	Units	
NA		KL	15-OCT-2015	0 / OK	14-SEP-2015	0 / OK	31	0	
<b>Bill Details: Current Period Charges (14-SEP-2015 to 15-OCT-2015)</b>									
Applicable Rate Period		Description					Amount (Rs.)		
15-SEP-2015 to 15-OCT-2015		Service Charge - Consumption= OKL					151.29		
15-SEP-2015 to 15-OCT-2015		Additional Sewerage Maintenance Charge for Hotel/Guest House					18083.33		
15-SEP-2015 to 15-OCT-2015		Subtotal Bill Amount					18234.82		
Adjustment Details Are Listed Below									
<p><i>Always</i></p> 									
Arrear, If any (Rs.)							-0.22		
Opening Balance/Adjustment, If any (Rs.)							0		
Total Consolidated Bill Amount Payable (Rs.)							18235		
Late Payment Surcharge (Rs.)		₹11.72		Amount with LPSC (Rs.)		19147			
Bill History						Payment History			
Bill Id	Bill from Date	Bill to Date	No. of Days	Amount (Rs.)	Units	Receipt Id	Amount (Rs.)	Date	
505096239824	18-AUG-2015	14-SEP-2015	27	16304	0	505096206198	16304.00	24-SEP-2015	
505096916101	07-JUL-2015	18-AUG-2015	42	33687	0	505096200872	33686.86	28-AUG-2015	
50509597201	23-JUN-2015	07-JUL-2015	14	8440	0	505096251483	39880.48	06-JUL-2015	
505093140700	31-MAR-2015	23-JUN-2015	84	39881	0	505096296249	265638.23	21-APR-2015	
505092837187	31-JAN-2014	31-MAR-2015	424	265639	0	505096234525	557741.00	18-MAR-2014	
<b>Important Message</b>									
Use of online booster not only increases chance of water contamination but also increases the bill. Please do not use online booster.									
		<b>Delhi Jal Board</b>							
		<b>Bill Payment Counter Foll</b>							
New KNO		5050962373		Name		CHL LTD THE HOTEL LTD		Bill No.	505099253476
Bill Date		15-OCT-2015		Bill Due Date		02-NOV-2015		Bill Amount (Rs.)	18235
Bill Amount with LPSC (Rs.):			19147			Payment Date/Amount Paid (Rs.)		Cash/Cheque No./DD No.:	
					Name of Bank / Branch				
Service Cycle		ZALL		Service Route		1		Route Sequence	104

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15 OCT 2015

S-7

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 7957/2014

MOHAN LAL AHUJA

..... Petitioner

Through : Petitioner in person.

versus

DELHI JAL BOARD

..... Respondent

Through : Mr Dev P.Bhardwaj, Advocate for UOI.  
Mr. Suresh Tripathy, Advocate for DJB.

CORAM:

HON'BLE MR. JUSTICE BADAR DURREZ AHMED

HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER

% 08.07.2015

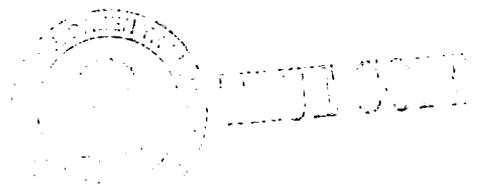
The learned counsel for the Central Ground Water Authority submits that a supplementary affidavit along with a report was filed yesterday vide diary No.32627. The same is not on record. The Registry shall place it on record.

We have, however, been shown a copy of the affidavit as also the report.

As per the investigation report, it is estimated that a total of 63,000 cubic meters ground water is available and that through de-watering for sixty days, the ground water level would decline to three meters.

The report is exhaustive. We are very happy with the manner in which the Authority carried out its investigation and prepared the report.

The question that now arises is how do we utilize the water that would be pumped out, once the proposal is put into action.



Mr. Tripathy, the learned counsel appearing on behalf of the Delhi Jal Board, states that he would place the report before the experts in their department and come out with a proposal for utilization of the water.

For this purpose, we are re-notifying the matter on 22.07.2015.

**BADAR DURREZ AHMED, J**

**SANJEEV SACHDEVA, J**

**JULY 03, 2015 .**  
'sn'

//T.C11



S-9

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 7957/2014

MOHAN LAL AHUJA

..... Petitioner

Through : Petitioner-in-person

versus

DELHI JAL BOARD

..... Respondent

Through : Mr Dev P. Bhardwaj along with Mr Rajesh  
Chandra, Hydro geologist  
Mr Siddhartha Nagpal proxy counsel for Mr S.  
Tripathy along with Mr Subhash Chand, CE  
and Mr S. K. Bhardwaj, SE with for DJB.  
Mr Shiv Kumar for DMRC.

CORAM:

HON'BLE MR. JUSTICE BADAR DURREZ AHMED

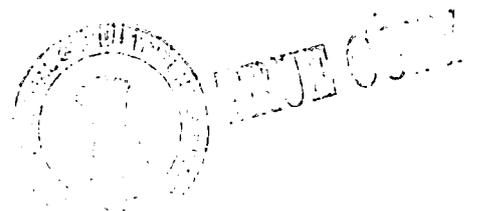
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER

%

29.07.2015

The learned counsel appearing on behalf of the Delhi Jal Board states that a report has been filed. The report is not on record. But, a copy of the same has been handed over to us. The report which is one and a half pages long has been given by the Chief Engineer of the Delhi Jal Board indicating that the Delhi Jal Board has no use for the said water which has been found in the Siddharth Extension/ Enclave area. In other words, the Delhi Jal Board would not be in a position to utilize the said water. The learned counsel, however, submits that the water could be utilized by the DDA as well as by the PWD or the DMRC or the South Delhi Municipal Corporation for the purposes other than drinking, such as, horticulture or construction.



Consequently, we direct that the DDA, the South Delhi Municipal Corporation, PWD and the DMRC be added as respondent Nos.2, 3, 4 and 5, respectively. The learned counsel for the DMRC is present and he accepts notice. The amended memo of parties be filed within a week. The newly added respondents shall examine the case file and indicate before the next date of hearing as to whether they are in a position to utilize this water.

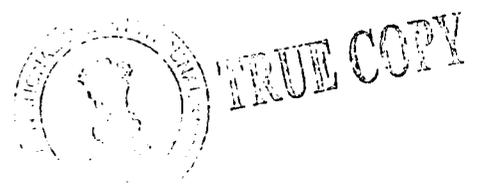
Renotify on 09.09.2015.

**BADAR DURREZ AHMED, J**

**JULY 29, 2015**  
**SR**

**SANJEEV SACHDEVA, J**

|| T.C ||



r. E. Sampath Kumar  
Member Secretary



भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण मंत्रालय

Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

No.7-3/CGWB/SUO/ND/ST - 1450

Date: 17.09.2015

To,  
The Secretary (Env. & Forest), Govt. of NCT Delhi  
6th, Level C-Wing, Delhi Secretariat, I.P.Estate,  
New Delhi-02

Sub: Water logging problem in Sidharth Extension area, South East District, NCT Delhi - reg.

Sir,

The Hon'ble Delhi High Court and the Hon'ble National Green Tribunal took cognizance of water logging problem in Sidharth Extension and Sukhdev Vihar areas, respectively of South East District and directed Central Ground Water Authority to study the problem in these areas. In pursuance of this, CGWB has carried out Hydrogeological investigation of affected areas. Shallow water table has been reported in the Sidharth Extension, Sukhdev Vihar, Okhla Phase -III and New Friends Colony, which is causing seepages in the buildings thereby threatening the constructions that have come up, in the area. The detailed study in Sidharth Extension has brought out that to lower groundwater level by 3 meters below ground level, a total of ~63000 M<sup>3</sup> of ground water should be dewatered for 60 days. Detailed studies in Sukhdev Vihar, Okhla Phase-III and New Friends colony areas are under progress. Investigation is also being carried out in adjoining areas like KalindiKunj, Sarita Vihar and Maharani Bagh to study the extent of the problem. A copy of the report of Sidharth Extension is enclosed for kind information and perusal.

Further, it is to add that Govt. of NCT Delhi vide F8(348)/EA/Env/09/1041-1061 dated 18/05/2010 has notified the entire NCT Delhi for regulation of groundwater development.

In view of above, immediate action may kindly be taken by the concerned state agency/agencies to lower the ground water levels in affected areas by encouraging withdrawal of ground water and necessary directions may kindly be issued to stop artificial recharge measures in these areas.

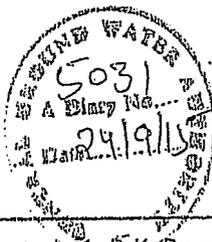
Yours faithfully

Encl: As Above

Member Secretary

Copy to:

- The Secretary, Department of Urban Development, Govt. of NCT Delhi, 9th Level, Delhi Secretariat I.P. Estate, New Delhi - 110 002
- The Chief Executive Officer, Delhi Jal Board, Varunalaya Building Ph-II, Karol Bagh, New Delhi- 110005.
- TS to Chairman, CGWB, Faridabad



Member Secretary

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

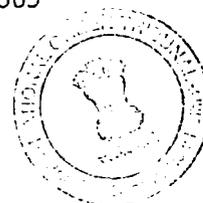
Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369

Website : www.cgwa-noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

117.011



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(TO BE PUBLISHED IN THE DELHI GAZETTE - EXTRA ORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DIVISIONAL COMMISSIONER  
DEPARTMENT OF REVENUE

NOTIFICATION

New Delhi, the 1<sup>st</sup> September, 2012

F.No. PS/DIV.COM/Misc./2011/ - 1948 In exercise of the powers vested in him under section 8 of the Code of Criminal Procedure, 1973 (2 of 1974) as amended by the Code of Criminal Procedure (Delhi Amendment) Act, 2011 in its application to the National Capital Territory of Delhi, subject to the control of the President of India read with the Notification F.No.U-11014/2/2010-UTL issued by the Ministry of Home Affairs, Government of India dated 15<sup>th</sup> February 2012 and in supersession of all earlier notifications on the subject, the Lieutenant Governor of the National Capital Territory of Delhi is pleased to create and form 11 (eleven) Districts/Sessions Divisions by altering and modifying the limits of the existing Sub-Divisions/Tehsils in Delhi as per Annexure I and II. Each District/Sessions Division and the Sub-Division under the District shall be known by the name specified in column 2 and column 3 respectively of the Annexure I and jurisdiction of each District shall extend to the areas of the Sub-Divisions mentioned in column no. 3.

The Notification shall come into force with immediate effect.

  
(VIJAY DEV) 10/9/12  
Principal Secretary (Revenue)/  
Divisional Commissioner



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## ANNEXURE-I

S.No.	Name of the District	Name of the Sub-Division	Explanatory Remarks
1.	New Delhi	i. Chankya Puri	By Merging existing Sub-Divisions of Parliament Street, Connaught Place & Chankya Puri.
		ii. Delhi Cantonment	By taking out existing Delhi Cantonment Sub-Division from existing South-West District.
		iii. Vasant Vihar	By taking out existing Vasant Vihar Sub-Division from existing South-West District.
2.	North	i. Model Town	By taking it out from existing North-West District.
		ii. Narela	By dividing existing Narela Sub-Division of existing North-West District into two Sub-Divisions viz. Narela & Alipur.
		iii. Alipur	By dividing existing Narela Sub-Division of existing North-West District into two Sub-Divisions viz. Narela & Alipur.
3.	North-West	i. Rohini ii. Karjhawala iii. Saraswati Vihar	These three Sub-Divisions are created out of existing Saraswati Vihar Sub-Division of existing North-West District.
4.	West	i. Punjabi Bagh ii. Patel Nagar iii. Rajouri Garden	No Change in the existing District as well as Sub-Divisions and its boundaries.
5.	South-West	i. Dwarka ii. Najafgarh iii. Kapashera	These three Sub-Divisions are created out of existing Najafgarh Sub-Division of existing South-West District.
6.	South	i. Saket ii. Hauz Khas iii. Mehrauli	These three Sub-Divisions are created out of existing Hauz Khas Sub-Division of existing South District.
7.	South-East	i. Defence Colony	No Change in existing Defence Colony Sub-Division of existing South District.
		ii. Kalkaji	By dividing existing Kalkaji Sub-Division of existing South District into two Sub-Divisions viz. Kalkaji & Sarita Vihar.
		iii. Sarita Vihar	
8.	Central	i. Civil Lines	By taking out existing Civil Lines Sub-Division from existing North-District and adding it in the new Central District.
		ii. Kotwali	By merging existing Kotwali and Sadar Bazar Sub-Divisions of existing North District and adding existing Daryaganj Sub-Division of existing Central District together.
		iii. Karol Bagh	By merging existing Paharganj and Karol Bagh Sub-Divisions of existing Central District.



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9.	North-East	i. Seelampur	By dividing existing Seelampur Sub-Division of existing North-East District into three Sub-Divisions viz. Seelampur, Yamuna Vihar & Karawal Nagar.
		ii. Yamuna Vihar	
		iii. Karawal Nagar	
10.	Shahdara	i. Shahdara	By taking out existing Shahdara Sub-Division of existing North-East District and adding it in the new Shahdara District.
		ii. Seemapuri	By taking out existing Seemapuri Sub-Division of existing North-East District and adding it in the new Shahdara District.
		iii. Vivek Vihar	By taking out existing Vivek Vihar Sub-Division from existing East District and adding it in the new Shahdara District.
11.	East	i. Gandhi Nagar	By keeping existing Gandhi Nagar Sub-Division of existing East District as it is.
		ii. Preet Vihar	By dividing existing Preet Vihar Sub-Division of existing East District into two Sub-Divisions viz. Preet Vihar & Mayur Vihar.
		iii. Mayur Vihar	



## ANNEXURE - II

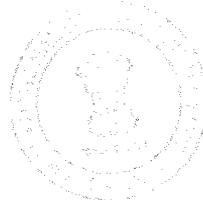
S.No.	Name of the District	Name of the Sub-Division	Revenue Villages/Colonies
I	New Delhi	Chanakya Pur	<p>North: Area on the right side of Panchkuan Road (inclusive) from Jhandewalan Extension to its junction with Connaught Place. From junction of School Lane with the Eastern boundary of Northern Railway and thence along the Eastern Boundary of Northern Railway to its junction with Minto Bridge. Thence along with Minto Road (New name Vivekanand Marg) to its junction with Connaught Circus. Thence along Connaught Circus (inclusive of its junction with Panchkuan road) from the junction of school lane with the Eastern Boundary of the Railway along the Eastern Boundary of Northern Railway to a point to the west of point 668 thence to river Jamuna to a point due East of point 668 and thence along the river upto a point where the South Eastern boundary of Purana Kila monument, if extended, would meet the river Yamuna, except the area transferred to Police Station World Agriculture Fair.</p> <p>West: Ridge Road from Northern boundary of Army Public School to Upper Ridge Road and Road going Rajinder Nagar T Point to Pusa Road Junction (exclusive).</p> <p>South: From Outer Golf Link Road with its junction with Lodi Road (exclusive) upto its junction with Arvind Marg (entire) South Boundary of Safdarjung Tomb, Northern Boundary of Safdarjung Airport, Railway Line exclusive upto its junction with Sardar Patel Marg, S.P. Marg, Ridge in the line of North boundary wall of Army Public School Dhania Kuan.</p> <p>East: Outer Golf Link road with its junction with Subramaniam Bharti Marg towards Mathura Road and from the left side upto Purana Kila.</p>
		ii. Delhi Cantonment	<ol style="list-style-type: none"> <li>1. Muradabad Pahari</li> <li>2. Jadid Chhawni</li> <li>3. Naraina</li> <li>4. Nangal Raya</li> <li>5. Sagar Pur</li> <li>6. Sahbad Mohd. Pur</li> <li>7. Sahu Pur</li> <li>8. Bagrola</li> <li>9. Todapur</li> </ol>
		iii. Vasant Vihar	<ol style="list-style-type: none"> <li>1. Rang Pur</li> <li>2. Rajokan</li> <li>3. Nangal Dewat</li> <li>4. Samalka</li> <li>5. Chatorni</li> <li>6. Kasum Puri</li> <li>7. Mahipal Pur</li> <li>8. Mohd. Pur Munirka</li> <li>9. Basant Nagar</li> <li>10. Masood Pur</li> </ol>
	North	Model Town	<ol style="list-style-type: none"> <li>1. Malikpur Chawni</li> <li>2. Dhaka</li> <li>3. Dheer Pur</li> <li>4. Sanjar Pur</li> <li>5. Raipur Chhawni</li> <li>6. Bhalawa Jahangirpuri</li> <li>7. Bharola</li> </ol>



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			8. Peepal Thala 9. Azad Pur
		ii. Narela	1. Narela 2. Mamoor Pur 3. Bankner 4. Lampur 5. Bhor Garh 6. Kuyeni 7. Tikri Khurd 8. Sanoth 9. Holambi Khurd 10. Shahpur Garhi 11. Holambi Kalan 12. Darya Pur Kalan 13. Ghoga 14. Bazidpur Thakran 15. Nangal Thakran 16. Ochandi 17. Rajpur Kalan 18. Harevli 19. Mungesh Pur 20. Katewra 21. Bawana 22. Pooth Khurd 23. Sultanpur Dabas 24. Barwala 25. Pehladpur Bangar 26. Pensali 27. Khera Khurd 28. Naya Bans
		iii. Alipur	1. Khera Kalan 2. Shabad Daulat Pur 3. Alf Pur 4. Siras Pur 5. Budhpur Bizapur 6. Nangli Puna 7. Singhu 8. Singhola 9. Bankoli 10. Khampur 11. Hirki 12. Mohd Pur Ramjanpur 13. Ibrahimpur 14. Mukhmel Pur 15. Qadi Pur 16. Ghari Khasora 17. Zindour 18. Tehn Daulat Pur 19. Palla 20. Qulek Pur 21. Jhangola 22. Tigi Pur 23. Sungar Pur 24. Akbarpur Majra 25. Fatehpur Jat 26. Sungarpur Shahadara 27. Bakhtawar Pur 28. Tajpur Kalan 29. Hamid Pur 30. Libas Pur 31. Samai Pur 32. Badli
3.	Central	i. Kotwali	West :Rani Jhansi Road, Bara Hindu Rad crossing to its junction with Bahadur Garh Road (Road excl) and



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			<p>along the southern edge of Banadur, Garh Road (Road incl.) to the Kishan Garj Railway level crossing.</p> <p>South: JLN Marg, Delhi Gate X-ing, Rajghat X-ing Rajghat Power House Road</p> <p>East: River Yamuna</p> <p>North: From the last gate of Main Railway Station on towards Pul Mithai along Railway Wall upto Pul Mithai crossing and its barricade, from last gate of Railway Station along Railway boundaries upto Kauria Bridge crossing of S.P. Mukerji Marg and Dr. H.C. Sen Road (Exclusive - Dr. H.C. Sen Road), from the eastern end of the actual Yamuna Bridge both carriageways inclusive but eastern ending G.T. Road, Shahdara on the North-East and G.T. Road, Gandhi Nagar, Road on the South-East exclusive, western landing in from carriageway joining Link Road on the South West &amp; Yamuna Bazar Road on the North West inclusive along Rly. Boundaries upto Kauria Bridge.</p>
		ii. Civil Lines	<ol style="list-style-type: none"> <li>1. Civil Station</li> <li>2. Delhi</li> <li>3. Timarpur</li> <li>4. Jagat Pur, Delhi</li> <li>5. Jagat Pur, Shah</li> <li>6. Mukand Pur</li> <li>7. Buran</li> <li>8. Salempur Majra Burari</li> <li>9. Kamalpur Majra Burari</li> <li>10. Badarpur Majra Burari</li> <li>11. Sadhora Kalan</li> <li>12. Sadhora Khurd</li> <li>13. Nimri</li> <li>14. Wazirabad</li> <li>15. Jharoda Majra Burari</li> </ol>
		iii. Karol Bagh	<p>South: Ganga Mandir Marg, Pusa Road junction, Pusa Road inclusive upto Link Road round will be covered by this police station. Area on the left side of Panchkuian Road from Jhandewalan Extension to its junction with Cannaught Circus (Panchkuian Road Exclusive)</p> <p>West: K.S. Krishnan Road and Toada Pur Road (Exclusive) D.B.G. Road crossing (Exclusive) to Military Road upto Military Gate Boundary wall of Military complex East Patel Nagar Road (Exclusive) and up to Pusa Gate round about (exclusive). Small Link Road in between Mahila College and Naz Cinema (inclusive) including the lane in front of Dargah Rattan Shau Peer.</p> <p>East: Chemsford Road up to Puj Paharganj, State Entry Road (inclusive)</p> <p>North: Area of the left side of the Sader Thana Road (road inclusive)</p>
4.	West	i. Patel Nagar	<ol style="list-style-type: none"> <li>1. Shadipur</li> <li>2. Khampur Rai</li> <li>3. Nargli (Jalib)</li> <li>4. Hastal</li> <li>5. Raja Pur Khurd</li> <li>6. Khyala</li> </ol>



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			7. Chokhandi 8. Keso Pur 9. Boudhela 10. Basai Dara Pur 11. Psangi Pur 12. Asalat Pur Khadar 13. Matela 14. Nawada Mazra Hastal
		ii. Rajouri Garden	1. Tihar 2. Tatar Pur
		iii. Punjabi Bagh	1. Tikri Kalan 2. Neel wal 3. Hiran Kudna 4. Bakkar Wala 5. Baprola 6. Nilothi 7. Tilang Pur Kotla 8. Shaipur Ranhola 9. Nangloi Jat 10. Nangloi Seyad 11. Mundka 12. Madipur 13. Jwala Hari 14. Peera Garhi 15. Kamaruddin Nagar
8	South-East	i. Defence Colony	1. Klokari 2. Nangli Raza Pur 3. Behlopur Khadar 4. Sarai Kale Khan 5. Khizra Bad 6. Joga Bari 7. Okhla 8. Garhi Jharya Marya 9. Chak Chilla 10. Saidabad 11. Kotla Mubarakpur
		ii. Kaikaji	1. Tuglakabad 2. Teh Khad 3. Pui Pehlad 4. Baha Pur 5. Yaqui Pur 6. Rajpur Khurd
		iii. Sarita Vihar	1. Badar Pur 2. Madan Pur Khadar 3. Kotla Mahigiran 4. Jasola 5. Aali 6. Molar Band 7. Tajpur 8. Meetha Pur 9. Jait Pur
8	South	i. Saket	1. Bhatti 2. Asola 3. Shahur Pur 4. Chatter Pur 5. Sat Bari 6. Raj Pur Khurd 7. Maidan Garhi 8. Sakidul Azaib 9. Neb Sarai 10. Devli 11. Tigri 12. Loda Sarai 13. Lado Sarai

		ii. Hauz Khas	<ol style="list-style-type: none"> <li>1. Hauz Rani</li> <li>2. Chirag Delhi</li> <li>3. Sahapur Jat</li> <li>4. Khirki</li> <li>5. Masjid Moth</li> <li>6. Yusuf Sarai</li> <li>7. Khanpur</li> <li>8. Madan Gir</li> <li>9. Zamrud Pur</li> <li>10. Kharer</li> <li>11. Kalo Sarai</li> <li>12. Begumpur</li> <li>13. Sheikh Sarai</li> <li>14. Sarai Sahji</li> <li>15. Hauz Khas</li> <li>16. Humayun Pur</li> <li>17. Adh Chini</li> <li>18. Put Sarai</li> </ol>
		iii. Mehrauli	<ol style="list-style-type: none"> <li>1. Mehrauli</li> <li>2. Gadar Pur</li> <li>3. Aya Nagar</li> <li>4. Katwaria Sarai</li> <li>5. Jia Sarai</li> <li>6. Bair Sarai</li> <li>7. Sultan Pur</li> <li>8. Fatehpuri Beri</li> <li>9. Dera Mandi</li> <li>10. Jona Pur</li> <li>11. Chandan Hula</li> </ol>
7	South-West	i. Dwarka	<ol style="list-style-type: none"> <li>1. Togan Pur</li> <li>2. Palam</li> <li>3. Binda Pur</li> <li>4. Luhar Heri</li> <li>5. Mirza Pur</li> <li>6. Nasir Pur</li> <li>7. Dabri</li> <li>8. Dhool Siras</li> <li>9. Pochan Pur</li> <li>10. Amber Heri</li> <li>11. Nangli Sakrawati</li> <li>12. Kakrola</li> </ol>
		ii. Najafgarh	<ol style="list-style-type: none"> <li>1. Roshan Pura</li> <li>2. Dichaun Kalan</li> <li>3. Jharoda Kalan</li> <li>4. Surakh Pur</li> <li>5. Mitraun</li> <li>6. Khar Khari Nehar</li> <li>7. Khaira</li> <li>8. Surhera</li> <li>9. Kair</li> <li>10. Khero Dabar</li> <li>11. Ujwa</li> <li>12. Sher Pur Dairy</li> <li>13. Jafar Pur Kalan</li> <li>14. Malik Pur Zer-N. Garh</li> <li>15. Jhul Jhuli</li> <li>16. Saranpur</li> <li>17. Mundhela Kalan</li> <li>18. Mundhela Khurd</li> <li>19. Samas pur Khalsalssa Pur</li> <li>20. Issa Pur</li> <li>21. Qazi Pur</li> <li>22. Baqar Garh</li> <li>23. Ghansa</li> <li>24. Galib Pur</li> <li>25. Najaf Garh</li> <li>26. Haibat Pur</li> <li>27. Masuda Bad</li> </ol>



		iii. Kapeshera	<ol style="list-style-type: none"> <li>1. Bharthal</li> <li>2. Bamnoli</li> <li>3. Guman Hera</li> <li>4. Darya Pur Khurd</li> <li>5. Rawta</li> <li>6. Devraia</li> <li>7. Pindwala Kalan</li> <li>8. Pindwala Khurd</li> <li>9. Khar Khan Jatmal</li> <li>10. Khar Khari Rond</li> <li>11. Jhatkra</li> <li>12. Ragho Pur</li> <li>13. Nanak Heri</li> <li>14. Badu Serai</li> <li>15. Shikar Pur</li> <li>16. Asalat pur Khawad</li> <li>17. Jain Pur</li> <li>18. Hasanpur</li> <li>19. Daulat Fur</li> <li>20. Rewla Khan Pur</li> <li>21. Paprawat</li> <li>22. Goela Khurd</li> <li>23. Taj Pur Khurd</li> <li>24. Quiba Pur</li> <li>25. Chhawla</li> <li>26. Kangan Heri</li> <li>27. Salah Pur</li> <li>28. Kapas Hera</li> <li>29. Bijwasan</li> <li>30. Dindar Pur</li> </ol>
8	North-West	i. Rohini	<ol style="list-style-type: none"> <li>1. Pooth Kalan</li> <li>2. Begum Pur</li> <li>3. Kirari</li> <li>4. Nithan</li> <li>5. Rani Khara</li> <li>6. Rasul Pur</li> <li>7. Madan Pur Dabas</li> <li>8. Mubarikpur Dabas</li> <li>9. Mangolpur Khurd</li> <li>10. Rithala</li> <li>11. Sultan Pur Mazra</li> </ol>
		ii. Kanjhawala	<ol style="list-style-type: none"> <li>1. Jai Khor</li> <li>2. Punjab Khor</li> <li>3. Qutab Garh</li> <li>4. Salahpur Majra</li> <li>5. Bhudhan Pur</li> <li>6. Chand Pur</li> <li>7. Ghewra *</li> <li>8. Sawada</li> <li>9. Jaunti</li> <li>10. Chatesar</li> <li>11. Nizampur Rasidpur</li> <li>12. Garhi Randhala</li> <li>13. Kanjhawla</li> <li>14. Lad Pur</li> <li>15. Kerala</li> <li>16. Mohd. Pur Majri</li> </ol>
		iii. Saraswati Vihar	<ol style="list-style-type: none"> <li>1. Yaqut Pur</li> <li>2. Shakur Pur</li> <li>3. Pitam Pura</li> <li>4. Salem Pur Majra Madipur</li> <li>5. Nahar Pur</li> <li>6. Manglopur Kalan</li> <li>7. Wazir Pur</li> </ol>



			8. Chokri Mubarka 9. Sahi Pur 10. Haider Pur
9	North-East	i. Seelampur	1. Ghonda Chauhan Banger 2. Ghonda Chauhan Khadar 3. Ghonda Gujran Khadar 4. Ghonda Gujran Banger 5. Mir Pur Turk 6. Garhi Malndo 7. Khajuri Khas
		ii. Yamuna Vihar	1. Gokal Pur 2. Mustafa Bad 3. Ziauddin Pur 4. Khan Pur Khani
		iii. Karawal Nagar	1. Fur Shahdara 2. Pur Delhi 3. Sabapur Delhi 4. Saba Pur Shahdara 5. Bijhari Pur 6. Sadat Pur Muselmanani 7. Sadat Pur Gujran 8. Badar Pur Khadar 9. Baqia Bad 10. Karawal Nagar 11. Jeewan Pur Johni Pur
10	Shahdara	i. Shahdara	1. Mauj Pur 2. Babar Pur 3. Jafra Bad 4. Saqdar Pur
		ii. Seemapuri	1. Saboli 2. Mandoli
		iii. Vivek Vihar	1. Shahdara 2. Karikar Duma 3. Ghondli 4. Seelampuri 5. Olden Puri
11	East	i. Gandhi Nagar	1. Shakar Pur Khas 2. Shakar Pur Bramad
		ii. Preet Vihar	1. Manowelli Fazal Pur 2. Hasan Pur 3. Gazi Pur 4. Khureji Khas
		iii. Mayur Vihar	1. Gharauli 2. Dalli Pura 3. Kondli 4. Khichri Pur 5. Chilla Saroda Khadar 6. Chilla Saroda Banger 7. Samash Pur Jegir 8. Gharonda Neema Ka Nanger 9. Gharonda Neem Ka Khadar 10. Kolla

11 T. CII


 TRUE COPY

NATIONAL GREEN TRIBUNAL

- (i) Serial No. Of the copy application: 74/2024
- (ii) Name of the Applicant: Adv. Shivam Tyagi (A-1) The Surya Hotel
- (iii) Date of presentation of application: 15-7-24
- (iv) No. of pages: 46
- (v) Processing fee charges per/Page: 230 + 20 = 250 / Page
- (vi) Date of Preparation of copy: 16-7-24
- (vii) Date on which copy is ready: 16-7-24
- (viii) Date given for collection of copy:
- (ix) date of delivery:

For Registrar (NGT)

Signature

*[Handwritten Signature]*  
16/7/2024

"Certified that this is a true and accurate copy of the document of order as in the case file (CA, Appeal, RA, EA, MA, IA) No. 44/2023 in 407/2015. And that all the matters appearing therein have been legibly and faithfully copied with no modifications:

For Registrar (NGT)

Signature

*[Handwritten Signature]*  
16/7/2024



of the Courts, the reply got drafted and the same could not be vetted as the Sr. Counsel engaged in the present matter was away from Delhi for the Holidays.

4. That also a considerable time occurred for getting the entire record of O.A. No. 407 of 2015 from the previous Counsel as the record which received by the present counsel was not complete. Thereafter, certified copies of the record were obtained from this Hon'ble Tribunal on 16.07.2024. Immediately, thereafter the present reply got vetted and filed by the Respondent No. 1.
5. That the delay of 22 days in filing the present reply is neither intentional nor deliberate, but due to the aforesaid circumstances, which is beyond the control of the Defendant.
6. That the present Application has been filed bonafide and in the interest of justice.

#### PRAYER

In the facts and circumstances of the case, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to: -

- (a) Condone the delay of 22 days in filing the present reply on behalf of the Respondent No. 1 and the present reply may kindly be taken on record; and

- (b) to pass such other further orders which this Hon'ble Tribunal may deem fit and proper in the facts of the case.

It is prayed accordingly.



RESPONDENT NO. 1

THROUGH

*Mansi Chadha*  
MANSI CHADHA [D-1318/2005],  
ADVOCATE FOR RESPONDENT NO. 1  
161, LCB-I, DELHI HIGH COURT  
NEW DELHI-110003, MOB: 9910772005  
Email: chadhaandassociates@rediffmail.com

New Delhi  
Dated: 22.07.2024

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
EXECUTION APPLICATION NO. 44 OF 2023  
IN  
ORIGINAL APPLICATION NO. 407 OF 2015

IN THE MATTER OF:

SHAILESH SINGH

...APPLICANT

VERSUS

THE SURYAA HOTEL & ORS.

...RESPONDENTS

AFFIDAVIT

I, Ramanand Juyal, S/o Late Shri D. R. Juyal, Aged about 66 years, R/o B-108, Sector-122, Noida, Gautam Buddha Nagar, UP-201301 do hereby solemnly affirm and declare as under:-

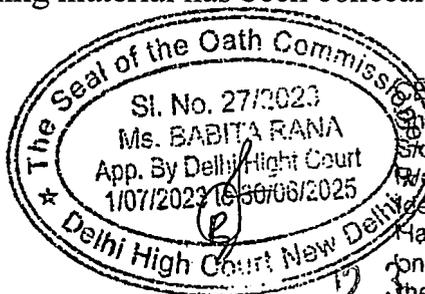
1. That I am the Manager, Corporate Affairs, of the Respondent No. 1 Hotel. I am well conversant with the facts and circumstances of the present case and am duly authorised and competent to swear this Affidavit.
2. That the contents of accompanying Application for Condonation of Delay in filing the Reply to Execution Petition are true and correct to my knowledge.

*[Signature]*  
DEPONENT

23 JUL 2024

*Mansi Chandra, Adv.  
0-13/8/2024  
I identify the deponent who has signed/put thumb impression in my presence.*

VERIFICATION:-  
Verified at New Delhi on this the \_\_\_\_\_ day of July 2024 that the facts stated in the above Affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.



CERTIFIED THAT THE DEPONENT  
Shri/Smt./Km..... *Ramanand Juyal*  
S/o/W/o/D/o/Sh..... *P. K. Juyal*  
Res..... *Noida*  
Identified by Shri/Smt..... *Ad. Mansi Chandra*  
Has solemnly affirmed before me at Delhi  
on..... *23/07/2024* at St. No. *54/34*  
that the contents of the affidavit which have  
been read & explained to him are true and  
correct to his knowledge

Oath Commissioner Delhi High Court



## SHAILESH SINGH.pdf

"Ravi Kant Chadha"

<chadhaandassociates@rediffmail.com> to you & 1 other(s)

Tue, 23 Jul 2024 16:09:55

To: "rashtriyasamasya@gmail.com"  
<rashtriyasamasya@gmail.com>

### 1 attachment



Advance service of reply in the matter of execution petition no. 44/2023, Shailesh singh vs. Suryaa hotel and ors, on behalf of the Respondent No. 1, the Suryaa hotel.

From -  
Mansi Chadha advocate

Chadha & Associates  
Advocates  
161, New Lawyers Chamber  
Delhi High Court-110003